

**BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI
ORIGINAL APPLICATION NO. 630 OF 2023**

IN THE MATTER OF:

ANAND ARYA ... APPLICANT
VERSUS
UNION OF INDIA & ORS. ... RESPONDENTS

INDEX

Sl. No.	Particulars	Page No.
1.	Reply on behalf of Respondent No. 10- Yamuna Expressway Industrial Development Authority	1-26
2.	Annexure - R1 Relevant extracts from Master Plan 2041, depicting area of 112.89 Ha allocated to Dhanauri Wetlands	27
3.	Annexure - R2 Colly Correspondence exchanged between the Applicant and the officials of Respondent No. 10 regarding prevention of any detrimental activities in the vicinity of Dhanauri Wetlands	28-30
4.	Annexure – R3 Copy of Respondent No. 10's letters dated 09.06.2022 and 08.09.2022, giving no objection to declaration of Dhanauri Wetlands as Ramsar site	31-33
5.	Annexure – R4 Copy of the Letter dated 24.12.2019, appointing Respondent No. 8 and Forest Conservator, Meerut, as Nodal Officers	34

6.	Annexure – R5 Colly Copy of the Orders dated 08.02.2017 and 04.10.2017 in W.P.(Civil) No. 230/2001	35-49
7.	Annexure – R6 A list with photographs of cleaning and excavation done by Respondent No. 10 of 26 ponds	50-58
8.	Annexure – R7 Colly Copies of the tenders issued by YEIDA on June 13, 2022, June 14, 2022, June 20, 2022, July 15, 2022 and September 06, 2022	59-68
9.	Annexure – R8 Colly Copies of the tenders issued by YEIDA on June 13, 2022, June 14, 2022, June 20, 2022, July 15, 2022 and September 06, 2022	69-78
10.	Proof of service	79-69

J. SAGAR ASSOCIATES

ADVOCATES FOR RESPONDENT NO. 10/YAMUNA EXPRESSWAY

INDUSTRIAL DEVELOPMENT AUTHORITY

B-303, 3RD FLOOR, ANSAL PLAZA,

HUDCO PLACE, AUGUST KRANTI MARG

NEW DELHI 110049

Pranav.tanwar@jsalaw.com/+91-8700925031

DATE: 13 February 2024

NEW DELHI



ATTESTED

JAGDISH PRASHAD
Regd No- 10809/15 (Advocate) Notary
GB NAGAR



BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI
ORIGINAL APPLICATION NO. 630 OF 2023

THE MATTER OF:

ANAND ARYA

... APPLICANT

VERSUS

UNION OF INDIA & ORS.

... RESPONDENTS

REPLY ON BEHALF OF RESPONDENT NO. 10-YAMUNA
EXPRESSWAY INDUSTRIAL DEVELOPMENT
AUTHORITY

MOST RESPECTFULLY SHOWETH:

I, Neera Lohia, W/o Sh. Sudhir Kumar, aged about 48 years, being the Authorized Representative of Yamuna Expressway Industrial Development Authority (“Respondent No. 10”), having its office at First Floor, Commercial Complex, P-2, Sector- Omega- I, Greater Noida, Gautam Budh Nagar, Uttar Pradesh - 201309, presently at Gautam Budh Nagar, do hereby solemnly state and affirm as follows:

1. I am working as the Manager Planning with Respondent No.

10. I am well conversant with the facts and circumstances of the instant case, thus competent to swear this affidavit.

I have read and understood the contents of the Original Application No. 630 of 2023 as well as the Additional Brief Submissions and Response dated 18.01.2024 (hereinafter collectively referred to as the “Application”), filed by the



Applicant. The present Reply is being filed pursuant to the Orders dated 20.11.2023 and 25.01.2024 passed by this Hon'ble Tribunal. The contents of the reply are true and correct to the best of my knowledge and based on records maintained by Respondent No. 10 in the ordinary course of its business. The legal averments contained in the Reply are based on legal advice received and believed to be correct.

3. The present Application has been filed by the Applicant seeking directions (a) for the Notification of Dhanauri Wetlands as Balmiki Ramsar Wetland (“**Ramasar site**”) and Sarus Sanctuary/Conservation Reserve; and (b) to implement the Conservation Plan for Birds and Fauna, in consultation with the Wildlife Institute of India (“**WII**”) as a part of specific conditions of the Environment Clearance (“**EC**”) granted for the development of Noida International Airport, (formerly known as Greenfield Jewar International Airport as mentioned in the EC).

4. At the outset, I deny all averments, contentions, and allegations made in the Application against Respondent No. 10, save and except those which are specifically referred to and admitted.

Nothing contained in the Application may be deemed to be admitted by Respondent No. 10 merely by reason of specific non-traverse.



W

5. Respondent No. 10 craves liberty to raise any further submissions or to file additional replies/affidavits, if the need arises during the pendency of the present proceedings.

I. PRELIMINARY SUBMISSIONS

A. Respondent No. 10 has taken various measures toward the conservation of Dhanauri Wetlands:

6. At the outset, it is stated that Respondent No. 10, as a public authority, is unwaveringly dedicated to the conservation and management of all natural resources, including the Dhanauri Wetlands. Respondent No. 10's vision is to sustainably develop areas of economic growth, and for that, it understands the importance of wetlands in water storage, water purification, flood mitigation, erosion control, aquifer recharge, microclimate regulation, aesthetic enhancement of landscapes, etc.

7. In alignment with this commitment, Respondent No. 10 has undertaken a series of proactive measures aimed at the conservation and management of the Dhanauri Wetlands, such as:

- 7.1. **Expanding Dhanauri Wetlands area:** According to the National Wetland Inventory and Assessment ("NWIA") data of 2006-07, the total area of the Dhanauri Wetlands stands at 97.97 Ha. However, Respondent No. 10, in its Master Plan 2041, has allocated an expansive area of



sh

112.89 Ha to the Dhanauri Wetlands, surpassing the official atlas allocation.

It is pertinent to note that Respondent No. 10 has designated the aforementioned area of 112.89 Ha following meticulous ground verification and mapping procedures. Officials from Respondent No. 10 conducted numerous site visits to the Dhanauri Wetlands, personally overseeing and mapping the precise extent of the wetlands, including water inlets (Nalla) and catchment areas. Even the zone of influence has been included and protected as per the Master Plan 2041. Relevant extracts from Master Plan 2041, depicting area of 112.89 Ha allocated to Dhanauri Wetlands is annexed herein as **Annexure – R1** (*same is also annexed at Pg. No. 40 of the Original Application*).

7.2. **Establishing Green Buffer Zone:** Respondent No. 10, in its Master Plan 2041, has provided for the establishment of a green buffer zone along all water bodies and canals within its jurisdiction.

7.3. **Halting Detrimental Activities:** Respondent No. 10 is committed to preventing any detrimental activities in the vicinity of Dhanauri Wetlands. In this regard, Respondent No. 10 has taken various measures from time to time as and when the need arises. Correspondence in this regard is annexed herein and



[Handwritten signature]

collectively marked as **Annexure – R2 Colly**. Furthermore, if the Applicant possess any specific action plan aimed at preventing detrimental activities around Dhanauri Wetlands, he may provide such a plan to Respondent No. 10. Respondent No. 10 assures the Applicant that it will duly consider any such action plan sympathetically and endeavour to implement it in accordance with the law.

8. Indeed, the commendable efforts of Respondent No. 10 in the conservation of the Dhanauri Wetlands have been acknowledged by the Applicant himself. In an email dated 17.05.2019, addressed to Respondent No. 10 officials, the Applicant recognized and appreciated the proactive measures undertaken by Respondent No. 10. Applicant's Email dated 17.05.2019 is already annexed above as Annexure – R2 (*same is also annexed at Pg. No. 248 of the Original Application*).
9. Thus, Respondent No. 10's unwavering commitment, evidenced by tangible actions and acknowledgments, underscores its dedication to the conservation of the Dhanauri Wetlands, ensuring its ecological sustainability for future generations.



Respondent No. 10 has no objection towards notifying Dhanauri Wetlands as a Ramsar site:

10. It is submitted that Respondent No. 10 unequivocally supports the declaration and notification of Dhanauri Wetlands as a

Ramsar site. In fact, Respondent No. 10 has provided its full endorsement to the proposal presented by Respondent No. 8 (Divisional Forest Officer, Gautam Budh Nagar) in this regard.

11. Respondent No. 10, as evidenced by its correspondences dated 09.06.2022 and 08.09.2022, has given no objection to the proposal to designate Dhanauri Wetlands as a Ramsar site. In fact, Respondent No. 10 has consented to allocating a significantly larger area to the Dhanauri Wetlands compared to the initial proposal submitted by the Government of Uttar Pradesh. Letters dated 09.06.2022 and 08.09.2022 are annexed herein as **Annexure – R3** (*they are also annexed at Pg. Nos. 213-214 and 217 of the Status Report filed by Respondent No. 8*).

12. Furthermore, the Applicant, in its Additional Brief Submissions and Response dated 18.01.2024, has acknowledged that “*the Project Proponent, YEIDA, has given its approval for Dhanauri Wetlands to be declared as Ramsar Wetland*” (*please refer to Paragraph No. 29 of the Additional Brief Submissions and Response dated 18.01.2024*).



The delay or failure to declare Dhanauri Wetlands as a Ramsar site cannot be attributed to Respondent No. 10:

13. Despite Respondent No. 10's unwavering efforts to conserve Dhanauri Wetlands, it is not the competent authority to declare them as a Ramsar site. The process of designating a wetland as a Ramsar site involves a detailed procedure that requires the

submission of proposals by the country's designated Administrative Authority to the Ramsar Secretariat for approval.

14. In this case, the proposal for declaring Dhanauri Wetlands as a Ramsar site should have been initiated by the Uttar Pradesh State Government and subsequently approved by the Ministry of Environment, Forest & Climate Change (“MoEF”) before being sent for final approval by the competent authority.

15. In this regard, Respondent No. 8 (Divisional Forest Officer, Gautam Budh Nagar) and Forest Conservator, Meerut, were appointed as Nodal Officers for the online submission of the proposal to declare Dhanauri Wetlands as Ramsar site on the RIS portal. Copy of the Letter dated 24.12.2019, appointing Respondent No. 8 and Forest Conservator, Meerut, as Nodal Officers is annexed as **Annexure – R4** (*they are also annexed at Pg. No. 162 of the Original Application*).

16. Therefore, any delay or failure to declare Dhanauri Wetlands as a Ramsar site cannot be attributed to Respondent No. 10, as it has fulfilled all its obligations in safeguarding the Dhanauri Wetlands and cannot be held liable for the designation process, which falls under the purview of other competent authorities.



D. Even otherwise, Dhanauri Wetlands enjoy protection under the directives of the Hon'ble Supreme Court:

17. Without prejudice to the aforementioned submissions advocating for the declaration and notification of Dhanauri

Wetlands as a Ramsar site, it is crucial to emphasize that the fundamental objective of the present application is to safeguard and preserve the ecological integrity of Dhanauri Wetlands.

18. In this regard, it is relevant to note that the Hon'ble Supreme Court, in the case of *M.K. Balakrishnan Vs. Union of India & Ors.* (W.P.(Civil) No. 230/2001), addressed the conservation of wetlands in India. By virtue of orders dated 08.02.2017 and 04.10.2017, the Court directed the application of Rule 4 of the Wetlands (Conservation and Management) Rules, 2010 to 2,01,503 mapped wetlands with an area of 2.25 Ha and above, including Dhanauri Wetlands. Orders dated 08.02.2017 and 04.10.2017 in W.P.(Civil) No. 230/2001 are annexed as **Annexure – R5 Colly** (*same are also annexed as Annexures A-7 and A-8 to the Original Application*).

19. Consequently, pursuant to the directives of the Hon'ble Supreme Court, Dhanauri Wetlands enjoy all the protective measures extended to any other officially notified wetland. Thus, the objectives underlying the present proceedings are effectively upheld, ensuring the conservation of Dhanauri Wetlands.



E. Respondent No. 10 has undertaken various measures for rejuvenation and restoration of water bodies:

20. It is relevant to note that within the jurisdiction of Respondent No. 10, there are 20 ponds in Jewar and 6 ponds in Sadar affected by encroachments. Respondent No. 10 has taken

[Handwritten mark]

active steps, with the assistance of the District Administration, to remove these encroachments.

21. Further, Respondent No. 10 states that a total of 08 ponds, measuring 2.1880 hectares, were acquired for the development of Noida International Airport. To compensate for this acquisition, Respondent No. 10 has excavated 07 artificial ponds, measuring 5.6015 hectares, which is 156% larger than the combined area of the 08 ponds acquired for development purposes.

22. The details of the acquired ponds and the substitution process is given below:

Details of ponds acquired for Noida International Airport				Details of alternate water bodies/ ponds					
S. No.	Village	Gata No.	Area (in Hectares)	S. No.	Village	Khata No.	Gata No.	Area (in Hectares)	Status quo of excavation
1	Rohi	398	0.0630	1	Akalpur	239	297	1.3590	1.1730
2	Rohi	542Kha	0.1900	2	Falaida Bangar	647	746Kha	2.5630	2.2695
3	Rohi	598	0.1900	3	Taquipur Bangar	338	236M	0.0760	0.0760
4	Rohi	650	0.2400	4	Taquipur Bangar	336	236M	0.0410	0.0410
5	Rohi	969	0.0890	5	Taquipur Bangar	338	237M	0.0250	0.0250
6	Rohi	652	0.2530	6	Taquipur Bangar	336	242	1.0120	1.0120



(Handwritten mark)

7	Rohi	837	0.4550	7	Taquipur Bangar	338	246	1.0050	1.0050
8	Dayanat Pur	1454	0.7080	8	Taquipur Bangar	338	277M	0.2020	-
				9	Taquipur Bangar	336	277M	0.0540	-
		Total area	2.1880 (Hect.)				Total area	6.3370 (Hect.)	5.6015 (Hect.)

23. In addition, Respondent No. 10 has undertaken the conservation and maintenance of ponds through restoration and cleaning efforts. Since 2019-20, a total of 26 ponds in various villages of Gautam Budh Nagar have been restored and cleaned by Respondent No. 10. A list with photographs of cleaning and excavation done by Respondent No. 10 of 26 ponds is annexed herein as **Annexure – R6**.

24. Furthermore, for the 2022-2023 session, Respondent No. 10 has issued tenders for the cleaning and restoration of 33 ponds in 25 villages. Copies of the tenders issued by YEIDA on June 13, 2022, June 14, 2022, June 20, 2022, July 15, 2022 and September 06, 2022 are collectively annexed herein as **Annexure – R7 Colly**.

25. Thus, it is evident that Respondent No. 10 understands the importance of water bodies and basis the actions mentioned above, it is humbly submitted that Respondent No. 10 is committed to the preservation of wetlands and water bodies falling within its jurisdiction.



II. FACTUAL BACKGROUND

F. About Respondent No. 10:

26. Respondent No. 10 (previously known as Taj Expressway Industrial Development Authority) is constituted by the Government of Uttar Pradesh under the Act, having its Office at First Floor, Commercial Complex, Block P-2, Sector Omega -1, Greater Noida – 201 308, for anchoring the development of Taj Expressway Project including construction of six-lane 160 Kms long Expressway with service roads and other associated facilities connecting NOIDA and Agra.
27. With the growing needs for air travel from New Delhi's Indira Gandhi International (IGI) Airport and visualizing its unsustainability in meeting high traffic demand in the future, the Government of India has initiated a project to build a new airport called Noida International Airport at Jewar, Gautam Budh Nagar, Uttar Pradesh.
28. For this purpose, Respondent No. 10 was appointed as a nodal agency by the Government of Uttar Pradesh to execute the land acquisition process and other activities about airport development on behalf of the Directorate of Civil Aviation, Government of U.P.



G. About Dhanauri Wetlands:

29. Situated in Greater Noida, Gautam Budh Nagar, Uttar Pradesh, Dhanauri Wetlands lie to the southeast of Dhanauri, to the west of Thasrana, and to the southwest of Aminpur Bangar.

Dhanauri Wetlands encompass a rich mosaic of aquatic habitats, marshes, and lush greenery. This wetland complex serves as a crucial habitat for a myriad of flora and fauna, supporting numerous species of migratory birds, aquatic life, and indigenous vegetation.

30. The total area of Dhanauri Wetlands, as documented in various records, is as follows:

S. No.	Particulars	Area
1.	National Wetland Inventory and Assessment 2006-07	97.97 Ha
2.	National Wetland Inventory and Assessment 2017-18	74.21 Ha
3.	Conservation Plan prepared by Wildlife Institute of India	101.21 Ha
5.	Respondent No. 10's Master Plan 2041	112.89 Ha

31. According to the above records, it is evident that Respondent No. 10, in its Master Plan 2041, has allocated the maximum area to Dhanauri Wetlands, surpassing even the official atlas allocation.

H. The procedure for declaring any wetland as a Ramsar site:

32. The procedure for declaring any wetland as a Ramsar site involves several steps:

- a. Identification:** The process begins with identifying wetlands that meet the criteria for Ramsar designation. There are a total of 9 criteria provided under the Ramsar Convention on Wetlands.



- b. **Evaluation:** The next step involves evaluating the identified wetland based on Ramsar's criteria, which include the wetland's ecological uniqueness, biodiversity, hydrological importance, and cultural value.
- c. **Proposal:** If a wetland meets Ramsar's criteria, the concerned State Government must submit a proposal to the MoEF.
- d. **RIS:** Complete the proposal by filling out the Information Sheet on Ramsar Wetlands (RIS) at <http://www.ramsar.org/RIS/> and attaching necessary documents.
- e. **MOU:** Signing a Memorandum of Understanding (MoU) between the State Government and the MoEF and undertaking necessary actions as outlined in the MoU if the proposed wetland is designated as a Ramsar site.

33. It is relevant to note that the State Government and the Central Government, through MoEF, are the competent authorities in India to designate or nominate any wetland as a Ramsar Site. Respondent No. 10 has no role in the aforementioned nomination process.

I. Status of Dhanauri Wetlands and actions taken by Respondent No. 10 for conservation, restoration and removal of alleged encroachments:

34. It is relevant to note that although actions related to conservation, restoration, rejuvenation, and removal of encroachments over water bodies are undertaken by state



departments, wetland committees, district administration, and development authorities in coordination with each other. However, Respondent No. 10 has made significant efforts to protect Dhanauri Wetlands. Various steps taken by Respondent No. 10 for conservation and restoration of Dhanauri Wetlands are already mentioned in the preliminary submissions, and the same are not repeated herein for the sake of brevity.

35. It is relevant to note that declaring Dhanauri Wetlands as a bird sanctuary poses significant challenges due to its proximity to the proposed international airport and the ongoing development activities in the surrounding areas. The establishment of a bird sanctuary requires a tranquil environment conducive to avian habitat and migration patterns. However, the presence of a nearby airport introduces various disturbances such as noise pollution and potential bird strikes, which can disrupt the natural behaviour of bird species and compromise their habitat.

36. Therefore, while the conservation of Dhanauri Wetland is imperative, declaring it as a bird sanctuary may not be feasible and viable given the conflicting demands of aviation infrastructure and urban development.

37. Additionally, it is relevant to note that Respondent No. 8 (Divisional Forest Officer, Gautam Budh Nagar) and the Forest Conservator, Meerut, were appointed as Nodal Officers for the online submission of the proposal to declare Dhanauri



Wetlands as a Ramsar site on the RIS portal. Respondent No. 10 has no involvement in this process.

Procedure for removal of encroachment

38. Under Section 54 of the U.P. Revenue Code, all rivers, streams, nallas, lakes, ponds, tanks, canals, water channels, standing and flowing water, except insofar as any rights of any persons may be established in or over the same, are the property of the State Government.
39. Section 59(1) of the U.P. Revenue Code provides that the State Government may entrust the things vested with it to a Gram Panchayat or "local authority". By notification dated December 28, 2020, the State of Uttar Pradesh amended Section 59 to include different development authorities, including NOIDA, GNIDA, and Respondent No. 10, within the purview of "local authority".
40. Under Section 67 of the U.P. Revenue Code, if land entrusted with the Gram Panchayat or a local authority is wrongfully occupied or encroached upon, the following procedure is followed for the removal of encroachment: -
- (i) The Bhumi Prabandhak Samiti or other authority or the Lekhpal concerned shall inform the Assistant Collector concerned about such encroachment.
- (ii) The Assistant Collector issues a notice to the person concerned to show cause why compensation for



(Handwritten mark)

encroachment should not be recovered from him and why he should not be evicted from such land.

(iii) If the person to whom a notice has been issued fails to show cause, the Assistant Collector may direct that such person shall be evicted from the land and may direct that the amount of compensation be recovered from such person.

(iv) Any person aggrieved by an order of the Assistant Collector can prefer an appeal to the Collector.

41. Thus, it is the Revenue Authority and the District Administration that have been entrusted with the power to remove encroachments over water bodies. Respondent No. 10 is coordinating with the Revenue Authority and the District Administration for the removal of any encroachments over water bodies falling within its jurisdiction.

42. Hence, it is humbly submitted that Respondent No. 10 has demonstrated unwavering commitment and proactive engagement in the protection and conservation of Dhanauri Wetlands, and it cannot be held liable for the delays and failures on part of other authorities.

III. PARAWISE REPLY TO THE ORIGINAL APPLICATION:

43. The contents of Paragraphs I and II of the Original Application are formal in nature; hence no reply is submitted.



44. The contents of Paragraph III of the Original Application are misconceived and are denied. It is submitted that Respondent No. 10 has taken various measures for the conservation of birds and fauna in the Noida International Airport project area, where the Dhanauri Wetlands are situated. Reference in this context is made to the preliminary submissions made above.

PARAWISE REPLY TO FACTS IN BRIEF:

45. The contents of Paragraph 2 of the Original Application are denied for want of knowledge except to the extent they are a matter of record.
46. The contents of Paragraph 3 of the Original Application are a matter of fact and admitted. It is submitted that Respondent No. 10, as a public authority, is unwaveringly dedicated to the conservation and management of all natural resources, including the Dhanauri Wetlands. Respondent No. 10's vision is to sustainably develop areas of economic growth, understanding the vital role of wetlands in water storage, purification, flood mitigation, erosion control, aquifer recharge, microclimate regulation, and aesthetic enhancement of landscapes.
47. The contents of Paragraphs 4 and 5 of the Original Application are matters of record; hence no reply is being submitted.
48. The contents of Paragraphs 6 to 8 of the Original Application are denied for want of knowledge except to the extent they are a matter of record.



✓

49. The contents of Paragraphs 9 and 10 of the Original Application are misconceived and are denied. It is submitted that authorities responsible for evaluating whether any wetland meets Ramsar's criteria are the appropriate government bodies. The Applicant, in this context, lacks the expertise and authority to assess factors such as water flow, species diversity, and other ecological parameters. Therefore, it is submitted that the determination of a wetland's eligibility for Ramsar designation should be entrusted to the competent government agencies with the requisite knowledge and resources to conduct thorough evaluations.
50. The contents of Paragraphs 11 and 12 of the Original Application are denied except to the extent they are a matter of record.
51. The contents of Paragraph 13 of the Original Application are denied except to the extent they are a matter of record. It is submitted that whenever the Applicant approached Respondent No. 10 with any grievance regarding potentially detrimental activities in the vicinity of the Dhanauri Wetlands, Respondent No. 10 promptly intervened and took necessary steps to cease any such activities, demonstrating its proactive stance in safeguarding the wetlands' integrity and ecological balance.



34

52. The contents of Paragraph 14 of the Original Application do not concern Respondent No. 10; therefore, no reply is being submitted.
53. The contents of Paragraph 15 of the Original Application are denied except to the extent they are a matter of record.
54. The contents of Paragraphs 16 to 21 of the Original Application are matters of record; hence no reply is submitted.
55. The contents of Paragraphs 22 and 23 of the Original Application do not concern Respondent No. 10; therefore, no reply is being submitted.
56. The contents of Paragraph 24 of the Original Application are denied except to the extent they are a matter of record.
57. The contents of Paragraph 25 of the Original Application are denied for want of knowledge except to the extent they are a matter of record.
58. The contents of Paragraph 26 of the Original Application do not concern Respondent No. 10; therefore, no reply is being submitted.
59. The contents of Paragraph 27 of the Original Application are matters of record; hence no reply is submitted.
60. The contents of Paragraphs 28 to 30 of the Original Application are misconceived and are denied. It is submitted that Respondent No. 10 has taken various measures for the



A small, handwritten mark or signature in blue ink, located at the bottom center of the page.

conservation of birds and fauna in the Noida International Airport project area, where the Dhanauri Wetlands are situated.

Further, it is relevant to note that declaring Dhanauri Wetlands as a bird sanctuary poses significant challenges due to its proximity to the proposed international airport and the ongoing development activities in the surrounding areas. The establishment of a bird sanctuary requires a tranquil environment conducive to avian habitat and migration patterns. However, the presence of a nearby airport introduces various disturbances such as noise pollution and potential bird strikes, which can disrupt the natural behaviour of bird species and compromise their habitat.

Therefore, while the conservation of Dhanauri Wetland is imperative, declaring it as a bird sanctuary may not be feasible and viable given the conflicting demands of aviation infrastructure and urban development.

61. The contents of Paragraph 31 of the Original Application are matters of record; hence no reply is submitted.
62. The contents of Paragraphs 32 and 33 of the Original Application are misconceived and are denied. It is denied that Respondent No. 10, despite extensive follow-up by the Applicant, have completely failed to take any step, whatsoever, to notify, protect and conserve Dhanauri Wetlands. It is submitted that Respondent No. 10 has made significant efforts to protect Dhanauri Wetlands. Various steps taken by



✓

Respondent No. 10 for conservation and restoration of Dhanauri Wetlands are already mentioned in the preliminary submissions, and the same are not repeated herein for the sake of brevity.

63. The contents of Paragraphs 34 and 35 of the Original Application are misconceived and are denied. It is submitted that the Revenue Authority and the District Administration have been entrusted with the power to remove encroachments over water bodies. Respondent No. 10 is already contributing towards the conservation of Dhanauri Wetlands through various measures which are already mentioned in the preliminary submissions, and the same are not repeated herein for the sake of brevity.
64. The contents of Paragraphs 36 to 41 of the Original Application do not concern Respondent No. 10; therefore, no reply is being submitted.
65. The contents of Paragraphs 42 to 45 of the Original Application are misconceived and are denied. The authenticity of various Minutes of Meetings relied upon by the Applicant is seriously doubted due to the absence of any signature or official endorsement from Respondent No. 10. Without proper verification of these documents, their reliability and accuracy cannot be assured, casting doubt on their validity as evidence.
66. The contents of Paragraphs 46 to 48 of the Original Application are denied except to the extent they are a matter of record.



67. The contents of Paragraphs 49 and 50 of the Original Application are misconceived and are denied. It is submitted that whenever the Applicant approached Respondent No. 10 with any grievance regarding potentially detrimental activities in the vicinity of the Dhanauri Wetlands, Respondent No. 10 promptly intervened and took necessary steps to cease any such activities. It is submitted that Respondent No. 10 has made significant efforts to protect Dhanauri Wetlands. Various steps taken by Respondent No. 10 for conservation and restoration of Dhanauri Wetlands are already mentioned in the preliminary submissions, and the same are not repeated herein for the sake of brevity.

PARAWISE REPLY TO GROUNDS:

68. The contents of Grounds A to E of the Original Application are misconceived and are denied. It is submitted that the authorities responsible for evaluating whether any wetland meets Ramsar's criteria are the appropriate government bodies. The Applicant, in this context, lacks the expertise and authority to assess whether Dhanauri Wetlands meet all the Criteria. Therefore, it is submitted that the determination of a wetland's eligibility for Ramsar designation should be entrusted to the competent government agencies with the requisite knowledge and resources to conduct thorough evaluations.
69. The contents of Grounds F and G of the Original Application are matters of record; hence no reply is submitted.



70. The contents of Grounds H and I of the Original Application do not concern Respondent No. 10; therefore, no reply is being submitted.
71. The contents of Grounds J and K of the Original Application are misconceived and are denied. It is submitted that Respondent No. 10 has taken various measures for the conservation of birds and fauna in the Noida International Airport project area, where the Dhanauri Wetlands are situated. Further, it is submitted that establishment of a bird sanctuary requires a tranquil environment conducive to avian habitat and migration patterns. However, the presence of a nearby airport introduces various disturbances such as noise pollution and potential bird strikes, which can disrupt the natural behaviour of bird species and compromise their habitat. Therefore, while the conservation of Dhanauri Wetland is imperative, declaring it as a bird sanctuary may not be feasible and viable.
72. The contents of Grounds L and M of the Original Application are misconceived and are denied. It is submitted that the Revenue Authority and the District Administration have been entrusted with the power to remove encroachments over water bodies. Respondent No. 10 is already contributing towards the conservation of Dhanauri Wetlands through various measures which are already mentioned in the preliminary submissions, and the same are not repeated herein for the sake of brevity.



25

73. The contents of Ground N of the Original Application do not concern Respondent No. 10; therefore, no reply is being submitted.
74. The contents of Ground O of the Original Application are misconceived and are denied. It is submitted that Respondent No. 10, as a public authority, is unwaveringly dedicated to the conservation and management of all natural resources, including the Dhanauri Wetlands.

PARAWISE REPLY TO PRAYERS:

75. The contents of Prayer Clause (i) to (v) of the Original Application are to be considered in light of the present response filed by Respondent No. 10. It is reiterated that Respondent No. 10, as a public authority, remains steadfastly dedicated to the conservation and management of all natural resources, including the Dhanauri Wetlands. Respondent No. 10 expresses no objection to declaring and notifying Dhanauri Wetlands as a Ramsar site. However, it is imperative that such initiatives are implemented in a manner that does not impede the essential economic growth of India.



ATTESTED

JAGDISH PRASHAD
Regd No-10809/15 (Advocate) Notary
GB NAGAR

DEPONENT

नीरा लोहिया
सहायक प्रबन्धक (नियोजन)

VERIFICATION:

Verified at Gautam Budh Nagar, on this day of February, 2024
that the contents of the foregoing affidavit are true and correct to my
knowledge and belief as derived from the records of the Respondent
No. 10, no part of it is false and nothing material has been concealed.



DEPONENT

नीरा लोहिया
सहायक प्रबन्धक (नियोजन)

ATTESTED

JAGDISH PRASHAD
Regd No- 10809/15 (Advocate) Notary
G B NAGAR



भारत सरकार
Government of India

नीरा लोहिया
Neera Lohia
जन्म [REDACTED]
महिला / Female

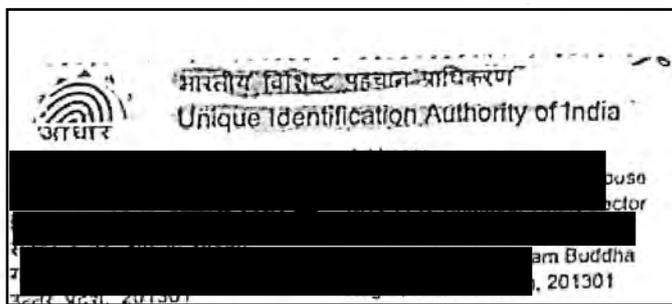


आधार - आम आदमी का अधिकार



ATTESTED

JAGDISH PRASHAD
Regd No- 10809/15 (Advocate) Notary
G B NAGAR



For each wetland to be notified, a zone of influence is to be defined. The zone of influence of a wetland is an area, developmental activities wherein are likely to induce adverse changes in wetland ecosystem structure and (ecological) functioning.



The boundary of the zone of influence of Dhanori wetland has been defined with due consideration to natural hydrology and nature of land use. For wetlands with a well-defined surface drainage system, its directly and freely draining basin should be delineated as the zone of influence. The catchment area of

On 17-May-2019, at 11:49 AM, Anand Arya <anandswarooparya@gmail.com> wrote:

Dear Mr. K.K. Singh,

I thank you and your colleagues team for detailed discussion and a visit to Dhanauri Wetlands yesterday - 16th may 2019

The main issue we had was the activity within the area of the Wetlands that might have harmed and may have resulted in the ultimate destruction of Wetlands.

I am taking the liberty to summarise our understanding as follows:

1. YEIDA values and is seriously concerned with the Wetlands and Forest area with in YEIDA Area.
2. YEIDA has, therefore, looked at various options to optimise action such that the development and infra-structural work of YEIDA does not suffer and at the same the Wetlands and Forest Area, and in particular Dhanauri Wetlands, is protected and becomes a Jewel of Environment in YEIDA area.
3. The 120 Meter Road has been aligned such that it takes the minimum area from the Wetland area (as unofficially identified by Birders based on their observations and other technical inputs/records) over the last 5 Years.

(I am taking the liberty to submit that the alignment could be pushed as as much as possible toward Dhanauri Village side with a view to limiting the loss of the area of the Wetland - the area adjacent to the kachcha track is marshy from July to February/March and is inhabited by tens of thousands of Waders.

4. The 120 Meter Road is being aligned such that the YEIDA's work goes on smoothly as also the Wetland get protected.
5. The Green Belt towards the Wetland Side would be planted before July such that it flourishes during monsoon and becomes safe barrier.

(We would suggest in due course the Tree to be planted that are preferred by Birds).

6. While constructing the 120 Meter Road, culverts and hume pipes etc will be placed in such a manner that the Water - Rain and Irrigation - that flows from the higher altitude towards Wetland, is not hampered.
7. YEIDA would welcome any further suggestions for the protection and growth of the Wetland.

(Two suggestions come to mind readily. 1. the brick-paved road be saved as it is used by the Villagers, particularly small children to travel to Schools in Dhanauri & Amipur Bangar and Thasrana. 2. may consider possibility of sound and light barriers between road and wetland. We have found the noise and light pollution to be a major issue for Okhla Bird Sanctuary.)

We are grateful to you all and Dr. Arun Vir Singh for all the efforts undertaken to review, explain and alleviate our concerns.

Best Regards.

Anand Arya
353, Sector 15A
NOIDA 201301
INDIA
+ 91 98182 61909
www.anandarya.com

P.S.

Dr. Arun Vir Singh:

Sir, would call you and fix time for meeting on Monday, 20th May 2019.
Best Regards

Anand Arya

On 15-May-2019, at 10:58 PM, ARUN VIR SINGH <arunvirsingh@gmail.com> wrote:

Please meet K K Singh GM Project. He will do the needful.
Regards
Arun

Sent from my iPhone

On May 15, 2019, at 10:06 PM, Anand Arya <anandarya@anandarya.com> wrote:

Many Thanks, Sir.
Meanwhile, if possible, may kindly issue instructions
and advise whom can we meet.
Regards.

Anand Arya
353, Sector 15A
NOIDA 201301
INDIA
+ 91 98182 61909
www.anandarya.com

On 15-May-2019, at 9:56 PM, ARUN VIR SINGH <arunvirsingh@gmail.com> wrote:

Sir
I am traveling will be able to meet on Monday.
Regards

Sent from my iPhone

On May 15, 2019, at 8:48 PM, Anand Arya <anandarya@anandarya.com> wrote:

Dear Dr. Singh,

Had sent an e-mail on 8th that your instructions to stop
all activities were not being followed. I was advised by
Shri Anand Mohan on 9th or 10th May that the Contractor
had been advised.

Made a short trip this morning. It was noticed that another
part of the Wetland (essential part as Zone of influence) is
in the process of being reclaimed.

The Representative of the Contractor, present there, told
me that the work is going on 120 Meter and will not affect
the Wetland.

Enclosed are two photographs.

Would be grateful if I could meet you tomorrow morning.
Had confirmed time with Mr. Nand Kishor for 1130 but
would be able to meet you at 0930.

Regards.

Anand Arya
353, Sector 15A
NOIDA 201301
INDIA
+ 91 98182 61909
www.anandarya.com

Long Shot:

<RECLAMATION-(IMG_1389).jpg>

Close up

<RECLAMATION-(IMG_1387).jpg>

On 07-Apr-2019, at 9:38 AM, ARUN VIR SINGH <arunvirsingh@gmail.com> wrote:

I am asking to stop all activities.
Regards
Arun

Sent from my iPhone

On Apr 7, 2019, at 9:22 AM, Anand Arya <anandarya@anandarya.com> wrote:

Dear Dr. Singh/Mr. Shrivastava

I write to bring you notice a very reassuring thing and two disturbing things that I noticed yesterday when I went Bird Watching in the morning at Dhanauri Wetlands.

It was reassuring that at 0525 hours there were at least 103 Sarus Cranes though my previous best record had been 143 in Hindi and 148 in Urdu in March 2016. There should have been a larger number to my mind keeping in mind the number of breeding nests that were seen in 2016. 17 and 18. It may be worthwhile to consider if they have found another Wetland to roost safely and that would be simply great to find.

It was disturbing to see:

1. The JCBs are digging earth in the vicinity of the Kachcha Track that circles the Wetlands to the North-North East side and open at the far end on the Southern end of Wetland (near Aminpur Bangar and meets the brick-paved Road.

The movement of JCB and Dumpers have widened and deepened the track and thus damaging the track. It would have manifold impact during and after the monsoon.

2. At the Junction of this track and the Brick-paved Road, as one enters the area of Wetland, a half-acre or so area has been filled-up using freshly dug soil from elsewhere and would possibly be in the nature of reclaiming the area. This area is within the marked co-ordinates in the Proposal that has been sent by me to MOEF and State Government and also a copy with you.

This needs immediate review and control action in light of the spirit of Wetland Rules, SC-NGT orders that are already with you.

Sir, this is an extremely pristine wetland and area and needs conservation and preservation.

Attaching a google Earth Image giving an overall view and highlighting the area that needs protection and the disturbance on an approximate basis.

Sir, I am confident due action would be taken.

Best Regards.

Anand Arya
353, Sector 15A
NOIDA 201301
INDIA
+ 91 98182 61909
www.anandarya.com

<DHANAURI-WETLAND-LANDSCAPE-IMAGE-MARKED-2019-04-07.jpg>

ANNEXURE R-3



यमुना एक्सप्रेस-वे औद्योगिक विकास प्राधिकरण

प्रथम तल, कमर्शियल कॉम्प्लेक्स, प्लॉक पी-2, सै0-ओमेगा-1, ग्रेटर नोएडा, सिटी-201308 जनपद-गौतम बुद्ध नगर (उ0प्र0)

पत्रांक-वाई.ई.ए./Planng/1177/2022

दिनांक-09.06.2022

सेवा में,

प्रभागीय वन अधिकारी
जिला-गौतमबुद्ध नगर
ई-01, सैक्टर-01, नोएडा।

विषय:- धनौरी वेटलैण्ड के सम्बन्ध में।

महोदय,

कृपया उपरोक्त विषय के सम्बन्ध में प्रभागीय वन अधिकारी, गौतमबुद्ध नगर के पत्रांक-4944/355/गौतमबुद्ध नगर-दिनांक-08/05/2022 का सन्दर्भ ग्रहण करने का कष्ट करें। पत्र में अमुना एक्सप्रेसवे औद्योगिक विकास प्राधिकरण क्षेत्रान्तर्गत धनौरी वेटलैण्ड को रामसर साइट/पक्षी विहार घोषित किये जाने के सम्बन्ध में अनापत्ति प्रमाण पत्र उपलब्ध कराने की अपेक्षा की गयी है। प्रकरण के सम्बन्ध में महत्वपूर्ण तथ्य निम्नवत हैं:-

- धनौरी वेटलैण्ड के अन्तर्गत राजस्व ग्राम-धनौरी, ग्राम-ठसराना एवं ग्राम-अमीपुर की भूमि पड़ती है। सन्दर्भित वेटलैण्ड यमुना एक्सप्रेसवे औद्योगिक विकास प्राधिकरण की जनपद-गौतमबुद्ध नगर व बुलन्दशहर के अधिसूचित क्षेत्र हेतु उ0प्र0 शासन द्वारा अनुमोदित महायोजना-2031 के सैक्टर-16 के अन्तर्गत पड़ती है। महायोजना-2031 के अनुसार सन्दर्भित धनौरी वेटलैण्ड का क्षेत्र 16.89 हैक्टेयर है तथा इस वेटलैण्ड के चारों ओर लगभग 38.80 हैक्टेयर क्षेत्र ग्रीनबेल्ट के रूप में नियोजित है।
- उल्लेखनीय है कि महायोजना के अनुसार सैक्टर-16 का भू-उपयोग आवासीय, रिक्रेशनल ग्रीन तथा ग्रीन/पार्क है। प्राधिकरण द्वारा सैक्टर-16 के आवासीय भू-उपयोग के अन्तर्गत आवासीय भूखण्डों का नियोजन कर रकीम के माध्यम से भूखण्डों का आवंटन किया जा चुका है।
- वन विभाग द्वारा धनौरी वेटलैण्ड को रामसर साइट घोषित कराने हेतु उ0प्र0 शासन को प्रस्ताव प्रेषित किया गया है। धनौरी वेटलैण्ड को रामसर साइट घोषित के प्रस्ताव के साथ संलग्न मानचित्र में दर्शायी गयी धनौरी वेटलैण्ड की बाउन्ड्री को सैक्टर-16 के सैक्टर ले-आउट व टेन्टेटिव सूपरइम्पोज किया गया। जिससे संज्ञान में आया कि वन विभाग द्वारा प्रस्तावित धनौरी वेटलैण्ड की बाउन्ड्री से सैक्टर-16 में नियोजित व आवंटित आवासीय भूखण्ड प्रभावित हो रहे हैं। जिस कारण वन विभाग द्वारा प्रस्तुत प्रस्ताव में रामसर साइट हेतु दर्शित बाउन्ड्री पर अनापत्ति प्रदान नहीं की जा सकती है।

यहाँ यह भी उल्लेखनीय है कि प्राधिकरण द्वारा परामर्शदाता संस्था MaRS Planning & Engineering Services Pvt. Ltd. द्वारा जनपद-गौतमबुद्ध नगर व बुलन्दशहर के अधिसूचित क्षेत्र की महायोजना-2041 तैयार करायी जा रही है। परामर्शदाता संस्था द्वारा महायोजना-2041 का प्रस्तुतीकरण के साथ-साथ धनौरी वेटलैण्ड के सम्बन्ध में भी प्रस्तुतीकरण किया गया। प्रस्तुतीकरण के समय प्राधिकरण बोर्ड द्वारा धनौरी वेटलैण्ड के सम्बन्ध में संस्था को पुनः परीक्षण कर प्रस्ताव प्रस्तुत करने के निर्देश दिये गये। परामर्शदाता संस्था द्वारा धनौरी वेटलैण्ड का परीक्षण सैक्टर-16 के अन्तर्गत आवंटित भूखण्डों, सैक्टर-16 के तलपट मानचित्र में सर्वे के आधार पर धनौरी वेटलैण्ड हेतु प्रदर्शित क्षेत्र, महायोजना-2031 में धनौरी वेटलैण्ड हेतु

PA
21/06/22

21/06/22

रिपोर्ट/आख्या उपलब्ध करायी गयी है। परामर्शदाता संस्था द्वारा धनौरी वेटलैण्ड का कुल क्षेत्रफल-46.35 हेक्टेयर दर्शाया गया है तथा धनौरी वेटलैण्ड के चारों तरफ बफर जोन के रूप में लगभग 66.54 हेक्टेयर एरिया (वेटलैण्ड व बफर जोन एरिया 112.89 हेक्टेयर) प्रदर्शित किया गया है। कुल वेटलैण्ड व बफर जोन एरिया 112.89 हेक्टेयर में से लगभग 25 हेक्टेयर भूमि प्राधिकरण की अधिग्रहित भूमि है। जिसके अधिग्रहण में प्राधिकरण द्वारा व्यय किया गया है।

परामर्शदाता संस्था द्वारा प्रस्तुत रिपोर्ट इस आशय के साथ संलग्न है कि उक्त रिपोर्ट के अनुसार ही धनौरी वेटलैण्ड को रामसर साईट घोषित कराने के सम्बन्ध में कार्यवाही कराने का कष्ट करें।

संलग्नक-उपरोक्तानुसार

भवदीय,

(डा० अरुणवीर सिंह)
मुख्य कार्यपालक अधिकारी



यमुना एक्सप्रेसवे औद्योगिक विकास प्राधिकरण

प्रथम तल, कॉमर्शियल कॉम्प्लेक्स, पी-2, सैक्टर-ओमेगा-1, ग्रेटर नोएडा, जनपद-गौतम बुद्ध नगर (उ०प्र०)

पत्रांक/वाई०ई०ए०/Plng/85/2022

दिनांक-०४-०९-२०२२

सेवा में,

प्रभागीय वनाधिकारी
गौतमबुद्ध नगर वन प्रभाग
गौतमबुद्ध नगर।



विषय:- यमुना एक्सप्रेसवे औद्योगिक विकास प्राधिकरण के सैक्टर-16 में स्थित धनौरी जल निकाय के सम्बन्ध में।

महोदय,

कृपया उपरोक्त विषयक के सम्बन्ध में कार्यालय प्रभागीय वन अधिकारी, गौतमबुद्ध नगर के पत्रांक-4944/355/गौतमबुद्ध नगर दिनांक-06/05/2022 तथा पत्रांक-882/32-5 दिनांक-04.08.2022 का सन्दर्भ ग्रहण करने का कष्ट करें। जिसमें पत्र दिनांक-06.05.2022 के क्रम में यमुना एक्सप्रेसवे औद्योगिक विकास प्राधिकरण द्वारा कार्यालय प्रभागीय वन अधिकारी, गौतमबुद्ध नगर को प्राधिकरण द्वारा पत्रांक-वाई.ई.ए./Plng/1177/2022 दिनांक-09.06.2022 प्रेषित किया गया। अवगत कराना है कि धनौरी जल निकाय को वैटलैण्ड घोषित कराने सम्बन्ध में प्रस्ताव प्राधिकरण की 74वीं बोर्ड बैठक में संचालक मण्डल के समक्ष प्रस्तुत किया गया (प्राधिकरण बोर्ड में प्रस्तुत एजेण्डा व कार्यवृत्त संलग्न)। जिसके क्रम संचालक मण्डल द्वारा लिया गया निर्णय निम्नवत है-

“संचालक मण्डल द्वारा विचारोपरान्त इस संशोधन के साथ प्रस्ताव अनुमोदित किया गया कि धनौरी जल निकाय को केवल वैटलैण्ड के रूप में ही घोषित करने की एन०ओ०सी० प्रदान की जाये।”

उल्लेखनीय है कि परामर्शदाता संस्था द्वारा ड्राफ्ट महायोजना-2041 की रिपोर्ट उपलब्ध करायी गयी है जिसमें धनौरी जल निकाय का कुल क्षेत्रफल-46.35 हैक्टेयर दर्शाया गया है तथा धनौरी जल निकाय के चारों तरफ बफर जोन के रूप में लगभग 66.54 हैक्टेयर एरिया (जल निकाय व बफर जोन एरिया 112.89 हैक्टेयर) प्रदर्शित किया गया है। कुल जल निकाय व बफर जोन एरिया 112.89 हैक्टेयर में से लगभग 25 हैक्टेयर भूमि प्राधिकरण की अधिग्रहित भूमि है। जिसके अधिग्रहण में प्राधिकरण द्वारा व्यय किया गया है।

प्राधिकरण बोर्ड के निर्णय के क्रम में ड्राफ्ट महायोजना-2041 में दर्शाये गये प्रस्ताव अनुसार ही धनौरी जल निकाय को मात्र वैटलैण्ड घोषित कराने के सम्बन्ध में आवश्यक कार्यवाही करने का कष्ट करें।
संलग्नक-उपरोक्तानुसार

भवदीय,

(डा० अरुणवीर सिंह)

मुख्य कार्यपालक अधिकारी

PA
12/09/2022

ANNEXURE R-4

ई-मेल/महत्वपूर्ण/समयबद्ध

कार्यालय प्रधान मुख्य वन संरक्षक, वन्य जीव/सदस्य सचिव, राज्य आर्द्रभूमि प्राधिकरण, उ०प्र०, लखनऊ।

पत्रसंख्या- 69 / 26-11(UPSWA)-27/2019

लखनऊ: दिनांक: दिसम्बर: 24, 2019

सेवा में,

श्री चंदन सिंह,
संयुक्त निदेशक,
पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय, भारत सरकार,
(राष्ट्रीय नदी संरक्षण निदेशालय)
पण्डित दीनदयाल अंत्योदय भवन, प्रथम तल, सी०जी०ओ० काम्प्लेक्स,
लोधी रोड, नई दिल्ली-110003

विषय:- घनौरी वेटलैण्ड (ग्रेटर नोएडा, उ०प्र०) को श्रीराम सारस सेन्चुरी एवं वाल्मिकी रागसर आर्द्रभूमि घोषित किए जाने के संबंध में।

सन्दर्भ:- पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय, भारत सरकार का पत्र संख्या F.No. J-22012/23/2014-CS(W) दिनांक 13.12.2019

महोदय,

कृपया उपरोक्त विषयक संदर्भित पत्र का संदर्भ ग्रहण करने का कष्ट करें। उक्त संदर्भित पत्र दिनांक 13.12.2019 के माध्यम से विषयक वेटलैण्ड के RSIS को रामसर कन्वेंशन की वेबसाइट पर आनलाइन प्रस्तुत करने हेतु नोडल अधिकारी नामित करने तथा विषयक वेटलैण्ड के रामसर साइट घोषित किए जाने हेतु प्रस्ताव रामसर कन्वेंशन की वेबसाइट पर आनलाइन प्रस्तुत करने की अपेक्षा की गयी है। उक्त अपेक्षा के कम में अग्रेतर कार्यवाही हेतु प्रभागीय वनाधिकारी, गौतमबुद्ध नगर वन प्रभाग, गौतमबुद्ध नगर एवं वन संरक्षक, मेरठ वृत्त, मेरठ को निर्देशित किया जा रहा है। प्रकरण में प्रश्नगत वेटलैण्ड को रामसर साइट घोषित करने हेतु निर्धारित RIS (Ramsar Information Sheet) प्रपत्र, जी०आई०एस० मानचित्र, इन्टीग्रेटेड मैनेजमेन्ट प्लान तथा वेटलैण्ड के नवीनतम फोटोग्राफ्स रामसर कन्वेंशन की वेबसाइट पर आनलाइन प्रस्तुत कराने के संबंध में प्रभागीय वनाधिकारी, गौतमबुद्ध नगर वन प्रभाग, गौतमबुद्ध नगर को नोडल अधिकारी नामित किया जाता है। उक्त कार्य हेतु प्रभागीय वनाधिकारी, गौतमबुद्ध नगर वन प्रभाग, गौतमबुद्ध नगर को यूजर आई० डी० व पासवर्ड निर्गत करने हेतु विवरण निम्नानुसार प्रेषित किया जा रहा है-

साइट का नाम	जिला/प्रभाग	नोडल अधिकारी का नाम	दूरभाष संख्या	ई-मेल	पता
घनौरी वेटलैण्ड	गौतमबुद्ध नगर	प्रमोद कुमार	9958106207 सी०यू०जी०- 7839435171	dfonoida@gmail.com	ई-1, सेक्टर-1 नोएडा(गौतमबुद्ध नगर)-201301, उ०प्र०

अतः अनुरोध है कि कृपया प्रभागीय वनाधिकारी, गौतमबुद्ध नगर वन प्रभाग, गौतमबुद्ध नगर को आन लाइन एकाउन्ट खोलने हेतु यूजर आई० डी० व पासवर्ड निर्गत कराने का कष्ट करें।

भवदीय,

(संजय श्रीवास्तव)

अपर प्रधान मुख्य वन संरक्षक/प्राधिकृत अधिकारी,
उ०प्र० राज्य आर्द्रभूमि प्राधिकरण, लखनऊ।

पत्रसंख्या 69 / उक्तदिनांकित।

प्रतिलिपि: प्रमुख सचिव, पर्यावरण, वन एवं जलवायु परिवर्तन, अनुभाग-4, उ०प्र० शासन, लखनऊ को उपरोक्त संदर्भित पत्र के कम में सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित।

प्रतिलिपि: वन संरक्षक, मेरठ वृत्त, मेरठ एवं प्रभागीय वनाधिकारी, गौतमबुद्ध नगर वन प्रभाग, गौतमबुद्ध नगर को उपरोक्त संदर्भित पत्र के कम में सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित।

(संजय श्रीवास्तव)

अपर प्रधान मुख्य वन संरक्षक/प्राधिकृत अधिकारी,
उ०प्र० राज्य आर्द्रभूमि प्राधिकरण, लखनऊ।

ITEM NO.102

COURT NO.5

SECTION PIL(W)

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Writ Petition(s) (Civil) No(s).230/2001

M.K. BALAKRISHNAN & ORS.

Petitioner(s)

VERSUS

UNION OF INDIA & ORS.

Respondent(s)

(with appln. (s) for including the applicant in the Committee of Experts and to sanction an amount of Rs.10 crores for National Wetlands Yatra and early hearing and intervention and directions and directions and office report)

Date : 08/02/2017 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE MADAN B. LOKUR
HON'BLE MR. JUSTICE PRAFULLA C. PANT

For Petitioner(s) Mr. Gopal Sankaranarayanan, Adv.
Mr. Zeeshan Diwan, Adv.
Dr. Joginder Samal, Adv.
Mr. Naresh Kumar, AOR
Mr. Ravindra Kr. Singh, Adv.

For Respondent(s)/
applicant(s)
UOI

Mr. A.K. Panda, Sr. Adv.
Mr. Ajit Kumar Sinha, Sr. Adv.
Mr. A.K. Sanghi, Sr. Adv.
Mr. Wasim A. Qadri, Adv.
Ms. Binu Tamta, Adv.
Mrs. Sunita Sharma, Adv.
Mr. Shalinder Saini, Adv.
Mr. Vibhu Shanker Mishra, Adv.
Mr. Pankaj Pandey, Adv.
Mr. Raj Bahadur, Adv.
Mr. G.S. Makker, Adv.
Mr. B.K. Prasad, Adv.
Mr. Rajesh Mishra, Adv.
Mr. M.K. Maroria, Adv.
Mr. A.K. Kaul, Adv.
Mr. Abhinav Mukerji, Adv.

Mr. Jayant Bhushan, Sr. Adv.

For States of
Andhra Pradesh

Mr. Guntur Prabhakar, Adv.

	Ms. Prerna Singh, Adv.
Assam	Mr. Shuvodeep Roy, Adv.
Arunachal Pradesh	Mr. Anil Shrivastav, AOR
Bihar	Mr. Gopal Singh, AOR Ms. Varsha Poddar, Adv.
Chhattisgarh	Mr. A.P. Mayee, Adv. Mr. A. Selvin Raja, Adv.
Gujarat	Ms. Hemantika Wahi, AOR Ms. Puja Singh, Adv. Ms. Mamta Singh, Adv.
Haryana	Mr. Sanjay Kumar Visen, AOR
H.P.	Mr. D.K. Thakur, AAG Mr. Williams Vinod, Adv. Mr. Varinder Kumar Sharma, Adv. Ms. Pragati Neekhra, Adv.
J&K	Mr. Sunil Fernandes, AOR
Jharkhand	Mr. Tapesk Kumar Singh, Adv. Mr. Mohd. Waquas, Adv. Mr. Aditya Pratap Singh, Adv. Mr. Sukant Vikram, Adv.
Karnataka	Mr. V. N. Raghupathy, AOR Mr. Prakash Jadhav, Adv. Mr. Lagnesh Mishra, Adv.
Kerala	Mr. G. Prakash, AOR Mr. Jishnu M.L., Adv. Mrs. Priyanka Prakash, Adv. Mrs. Beena Prakash, Adv. Mr. Manu Srinath, Adv.
M.P.	Mr. Purushaindra Kaurav, AAG Mr. Mishra Saurabh, AOR Mr. Ankit Kr. Lal, Adv.
Maharashtra	Mr. Nishant R. Katneshwarkar, Adv.
Manipur	Mr. Sapam Biswajit Meitei, Adv. Ms. B. Khushbansi, Adv.
Meghalaya	Mr. Ranjan Mukherjee, AOR

Mizoram	Mr. Pragyan Sharma, Adv. Mr. Shikhar Garg, Adv. Mr. Ganesh Bapu, Adv. Mr. P. V. Yogeswaran, AOR
Nagaland	Mrs. K. Enatoli Sema, AOR Mr. Edward Belho, Adv. Mr. Amit Kumar Singh, Adv. Mr. K. Luikang Michael, Adv.
Odisha	Mr. Sibho Sankar Mishra, AOR Mr. Umakant Mishra, Adv.
Punjab	Mr. Sanchar Anand, AAG Mr. Apoorv Singhal, Adv. Mr. Anant K. Vatsya, Adv.
Rajasthan	Mr. S.S. Shamsbery, AAG Mr. Amit Sharma, Adv. Mr. Ankit Raj, Adv. Mr. Milind Kumar, Adv.
Sikkim	Ms. Aruna Mathur, Adv. Mr. Yusuf Khan, Adv. Mr. Avneesh Arputham, Adv. Ms. Anuradha Arputham, Adv. Mr. Amit Arora, Adv. for M/s Arputham Aruna & Co.
Tamil Nadu	Mr. B. Balaji, Adv. Mr. S. Kumar, Adv.
Telangana	Mr. S. Udaya Kumar Sagar, Adv. Mr. Mrityunjai Singh, Adv.
Tripura	Mr. Gopal Singh, AOR Mr. Rituraj Biswas, Adv. Ms. Varsha Poddar, Adv.
West Bengal	Mr. Joydeep Mazumdar, Adv. Mr. Debojyoti Bhattacharya, Adv. Mr. Parijat Sinham Adv.
Puducherry	Mr. V. G. Pragasam, AOR Mr. S. Prabu Ramasubramani, Adv.
A&N Islands	Mr. Bhupesh Narula, Adv. Ms. G. Indira, AOR Dr. Monika Gusain, Adv. Mr. Abhijit Sengupta, AOR

Mr. Abhishek Chaudhary, AOR

Mr. Anil Kumar Jha, AOR

Mr. Anuvrat Sharma, AOR

Mr. A. Venayagam Balan, AOR

Mr. B. S. Banthia, AOR

Mr. Khwairakpam Nobin Singh, AOR

Mr. Kunal Verma, AOR

Mr. Naresh K. Sharma, AOR

Mr. P. V. Dinesh, AOR

Mr. R. Ayyam Perumal, AOR

Mr. R. D. Upadhyay, AOR

Mr. R. Nedumaran, AOR

Mr. S. Chandra Shekhar, AOR

Mrs. D. Bharathi Reddy, AOR

Mr. Shiv Sagar Tiwari, AOR

M/s Corporate Law Group (NP)

Ms. Kamini Jaiswal, AOR

Ms. Sumita Hazarika, AOR

Ms. Minati Rani, Adv.

UPON hearing the counsel the Court made the following
O R D E R

We have, at length, heard learned counsel for the parties including learned counsel for the Union of India.

An affidavit dated 7th February, 2017 filed by the Union of India has been shown to us.

Annexed to the affidavit is an Office Memorandum issued on 6th January, 2017 with reference to the Draft Wetlands (Conservation and Management) Rules, 2016. The Draft Rules were made available to the public for inviting objections/suggestions some time in March, 2016. As many as 175 comments were received. For the examination of these comments, a Committee has been constituted. The Committee was given 45 days to look into the suggestions and submit its report to the Union of India.

We are told orally by learned counsel appearing for the Union of India that perhaps the term of the Committee may need to be extended. This is stated by him on the basis of information received pursuant to a meeting held yesterday, i.e., 7th February, 2017 by the said Committee.

Be that as it may, for the reasons given below, we are compelled to direct that the Wetlands (Conservation and Management) Rules, 2016 should be notified on or before 30th June, 2017. We are compelled to issue this direction since the matter has been pending with the Union of India for the last almost a year and there has to be some finality to the publication of the Rules. The comments/suggestions have been given by all stakeholders such as the State Governments including its organizations, individuals and civil society organizations. That being the position, there is obviously a great deal of interest in the Rules being

formulated and notified. Under these circumstances, there is no justification why the Union of India should not have taken prompt action and constituted the Committee much earlier for the purposes of finalizing the Rules. Finally, the conservation of wetlands is of immense ecological importance.

Learned counsel for the Union of India says that all efforts will be made to ensure compliance with this direction and to ensure that the Rules are notified on or before 30th June, 2017.

We are sure that both the Committee as well as the Union of India will take into consideration the comments and suggestions offered by the State Governments and its organizations, individuals and civil society organizations before taking a final decision.

With regard to the Central Wetlands Regulatory Authority, we are told that its term is expiring on 14th February, 2017. We have been informed by learned counsel for the Union of India that the Central Wetlands Regulatory Authority will be notified on 13th February, 2017. The Union of India is bound by the statement made by learned counsel for the Union of India, which statement has been made on instructions received by him from an officer of the Ministry of Environment, Forest and Climate Change.

In our order dated 31st January, 2017, we had required the Union of India to tell us the steps taken to preserve

the 26 wetlands covered by Ramsar Convention, 1971. The affidavit that has now been filed by the Union of India merely gives the disbursal of amount made by the Union of India from time to time. What specific steps have been taken including how the funds made available have been utilized and what is the impact of those steps have not been adverted to. We must have specific details. We direct the Union of India to file an affidavit within four weeks positively giving required specific details.

Learned counsel for the petitioners has drawn our attention to an additional affidavit filed by the Union of India on or about 9th September, 2014. The additional affidavit contains an Information Brochure "National Wetland Inventory & Assessment". This Brochure indicates on page 11 thereof that 2,01,503 wetlands have been mapped at 1:50,000 scale. All these wetlands have an area of more than 2.25 hectares. As a first step, the 'Brief Documents' with regard to these 2,01,503 wetlands should be obtained by the Union of India from the respective State Governments in terms of Rule 6 of the Wetlands (Conservation and Management) Rules, 2010. We are told that obtaining these 'Brief Documents' may take some time. We are inclined to grant adequate time for this purpose. The Union of India should follow this up with the State Governments and inform us of the time frame on the next date of hearing.

The apprehension expressed by learned counsel for the petitioners is that with the passage of time there is a possibility that some of the wetlands may disappear. On a reading of the Information Brochure, this apprehension is not unfounded.

Accordingly, we direct the application of the principles of Rule 4 of the Wetlands (Conservation and Management) Rules, 2010 to these 2,01,503 wetlands that have been mapped by the Union of India. The Union of India will identify and inventorize all these 2,01,503 wetlands with the assistance of the State Governments and will also communicate our order to the State Governments which will also bind the State Governments to the effect that these identified 2,01,503 wetlands are subject to the principles of Rule 4 of the Wetlands (Conservation and Management) Rules, 2010, that is to say:

“(i) reclamation of wetlands;

(ii) setting up of new industries and expansion of existing industries;

(iii) manufacture or handling or storage or disposal of hazardous substances covered under the Manufacture, Storage and Import of Hazardous Chemical Rules, 1989 notified vide S.O. No. 966(E), dated the 27th November, 1989 or the Rules for Manufacture, Use, Import, Export and Storage of Hazardous Micro-organisms/Genetically engineered organisms or cells notified vide GSR No. 1037(E), dated the 5th December, 1989 or the Hazardous Wastes (Management, Handling and Transboundary Movement) Rules, 2008 notified vide S.O. No. 2265(E), dated the 24th September, 2008;

(iv) solid waste dumping: provided that the existing practices, if any, existed before the commencement of these rules shall be phased out within a period not exceeding six months from the date of commencement of these rules;

(v) discharge of untreated wastes and effluents from industries, cities or towns and other human settlements: provided that the practices, if any, existed before the commencement of these rules shall be phased out within a period not exceeding one year from the date of commencement of these rules;

(vi) any construction of a permanent nature except for boat jetties within fifty metres from the mean high flood level observed in the past ten years calculated from the date of commencement of these rules;

(vii) any other activity likely to have an adverse impact on the ecosystem of the wetland to be specified in writing by the Authority constituted in accordance with these rules."

Learned counsel for the Union of India has shown us a chart of proposals/brief documents that have already been received by the Union of India under Rule 6 of the Wetlands (Conservation and Management) Rules, 2010. The total number of wetlands covered in this document are 1683. Many of these proposals/brief documents received by the Union of India contain deficiencies which have already been identified in the document handed over to us.

The Central Wetland Regulatory Authority will take up the rectification of deficiencies with the State Governments with promptitude and ensure that all these deficiencies are removed and complete proposals/brief documents are furnished within the next about one month so that the Central Wetland Regulatory Authority is in a position to take a final decision with regard to these 1683 wetlands and their notification, if required, on or before 31st March, 2017.

List the matter on 3rd April, 2017.

(SANJAY KUMAR-I)
AR-CUM-PS

(JASWINDER KAUR)
COURT MASTER

ITEM NO.4

COURT NO.3

SECTION PIL-W

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Writ Petition(s) (Civil) No(s). 230/2001

M.K. BALAKRISHNAN & ORS.

Petitioner(s)

VERSUS

UNION OF INDIA & ORS.

Respondent(s)

Date : 04-10-2017 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE MADAN B. LOKUR
HON'BLE MR. JUSTICE S. ABDUL NAZEER
HON'BLE MR. JUSTICE DEEPAK GUPTA

For Petitioner(s) Mr. Gopal Sankaranarayanan, Adv.
 Mr. Shrutanjaya Bhardwaj, Adv.
 Ms. Veera Mahuli, Adv.
 Mr. Naresh Kumar, AOR

For Respondent(s)/
applicant(s) Mr. A.N.S. Nadkarni, ASG
 Mr. A.K. Panda, Sr. Adv.
 Mr. Wasim A. Qadri, Adv.
 Mr. Ajay Kumar Singh, Adv.
 Ms. Binu Tamta, Adv.
 Mrs. Sunita Sharma, Adv.
 Mr. Sanjai Kumar Pathak, Adv.
 Mr. Shalinder Saini, Adv.
 Mr. G.S. Makker, Adv.
 Mr. B.V. Balram Das, Adv.
 Mr. S.A. Siddiqui, Adv.
 Mr. Satya Siddiqui, Adv.
 Mr. Zaki Kazmi, Adv.

Intervenor Mr. Jayant Bhushan, Sr. Adv.
 Mr. Ketan Paul, Adv.
 Ms. Reeja Varghese, Adv.
 Mr. Chirayu Jain, Adv.

UPON hearing the counsel the Court made the following
O R D E R

We have heard learned counsel for the petitioner and the learned Additional Solicitor General.

We have been informed that the Wetland Rules have since been notified and they are now called the Wetlands (Conservation and Management) Rules, 2017. These Rules have come into force on the date of publication in the official gazette, that is, 26th September, 2017.

Learned counsel for the parties say that they have very serious objections to some of these Rules. It is submitted that it appears that the Central Government has abdicated its responsibility under the Environment (Protection) Act, 1986 and instead of delegating its powers, it has abdicated its power in favour of the State Governments. We have also been informed that the Central Wetlands Regulatory Authority has since been disbanded and the State Wetlands Authority and the National Wetlands Committee have been constituted under Rules 5 and 6 of the new Rules.

With regard to the expenditure on Ramsar Convention sites, we have been informed by learned Additional Solicitor General that the audited accounts have so far been received from the States of West Bengal, Madhya Pradesh and Odisha. Audited accounts have not been received from any other State with regard to the Ramsar

Convention sites.

We have also been informed that apart from Ramsar Convention sites, further funds have been given to the States and the Union Territories for conservation of wetlands. No audited accounts have been received in regard to these funds disbursed as well as their expenditure by the State Governments and the Union Territories.

With regard to the brief documents required to be furnished under the old Rules, it appears that only ten States and one Union Territory have responded. It appears that there is now no necessity of brief documents under the new Rules. We make it clear that this does not mean that the earlier brief documents already submitted can be discarded completely. The contents of these brief documents will still be followed as far as the implementation of the Wetlands (Conservation and Management) Rules, 2017 is concerned.

Finally, with regard to the satellite images, we are told that the Space Application Centre would require between 12 to 18 months to make an inventory of 1,75,740 wetlands as they exist today. We make no comment on this but request learned Additional Solicitor General to re-check with the Space Application Centre since the wetlands are diminishing in our country at a very fast rate. It is very likely that many more will disappear by the time the task is completed by the Space Application

Centre.

We make it clear and reiterate that in terms of our order dated 8th February, 2017, 2,01,503 wetlands that have been mapped by the Union of India should continue to remain protected on the same principles as were formulated in Rule 4 of the Wetlands (Conservation and Management) Rules, 2010.

Learned counsel for the parties may file their objections to the new Rules within a period of two weeks. We direct that only one set of objections should be filed and both learned counsel should sit together and arrive at some consensus on the objections.

We further direct the State Governments that have not complied with earlier orders or directions given by the Central Government should do so within a period of four weeks from today failing which we will be constrained to require the presence of the Chief Secretaries of the State Governments in addition to imposition of heavy costs keeping in mind the necessity of conserving whatever water bodies are left in the country.

List the matter for further directions and for hearing on the objections to the new Rules on 9th November, 2017.

We would require the presence of a senior officer of the Ministry of Environment, Forests and Climate Change, Government of India to be present in Court on the next date of hearing so that any questions that may be raised

can be answered immediately. Needless to say, the senior officer who should be present in Court should be well-versed with the subject. The files on the basis of which the new Rules have been framed may also be kept ready for perusal when the matter is taken up.

(SANJAY KUMAR-I)
AR-CUM-PS

(KAILASH CHANDER)
COURT MASTER

ANNEXURE R-6

वर्ष 2019-20 से यमुना एक्सप्रेसवे औद्योगिक विकास प्राधिकरण द्वारा तालाबों/पोखरों को संरक्षित किये जाने के उद्देश्य से उनकी साफ-सफाई एवं खुदाई का विवरण निम्नानुसार है:-

क्रम सं०	नाम का नाम	तालाब की सफाई से पहले के चित्र	तालाब की सफाई के बाद की चित्र
1	खेरली भाव		
2	मकसूदपुर		
3	डूंगरपुर रीलखा		

रिंकु कुमार
सहायक प्रबन्धक (संयोजन)
यमुना एक्सप्रेसवे औद्योगिक विकास प्राधिकरण

Major - *Pat myr*

[Signature]

4	मुतेना		
5	पारसोल -1		
6	पारसोल -2		


 रिकु कुमार
 सहायक प्रबन्धक (उद्यान)
 यमुना एक्सप्रेसवे औद्योगिक प्राधिकरण





5

7	शरसाना		
8	डुबली-1		
9	डुबली-2		


 रिकु कुमार
 सहायक प्रबन्धक (उद्यान)
 यमुना एक्सप्रेसवे डी.डी. वि० प्राधिकरण







9

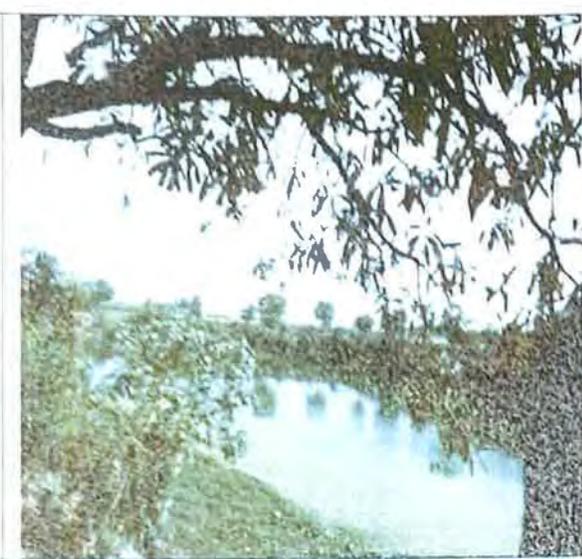
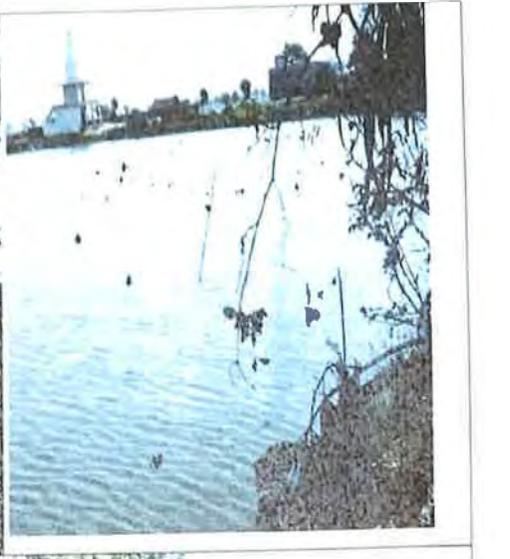
10	मैहन्दीपुर		
11	कुरेव-1		
12	कुरेव-2		

रिंजु कुमार
 सहायक प्रबन्धक (उद्यान)
 रामना एक्सप्रेसवे औद्योगिक विकास प्राधिकरण

Handwritten signature

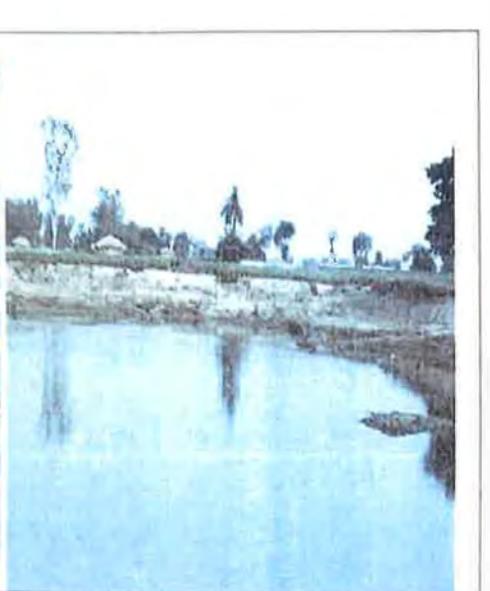
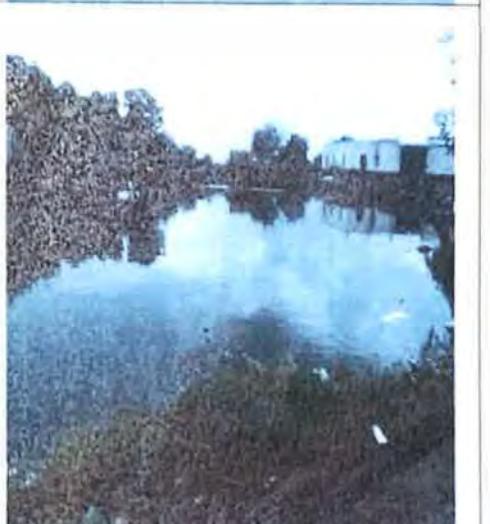
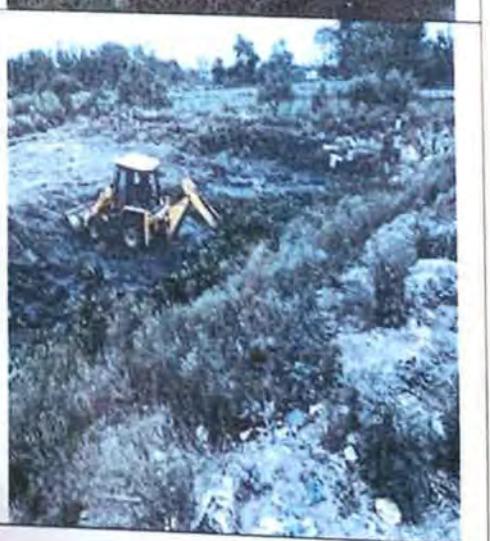
Handwritten signature

6

<p>13 नगला हुकुम सिंह</p>		
<p>14 मोहम्मदपुर गुजरा</p>		
<p>15 पचोकरा</p>		

रिंकु कुमार
 सहायक प्रबन्धक (उद्यान)
 पशुधन एवं तंत्रिका विभाग-वि० प्राधिकरण

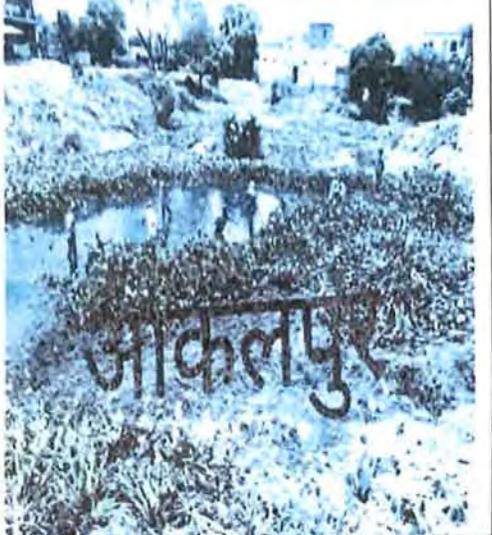
(Handwritten signatures)

16	मोहम्मदपुर जादो		
17	मुरादगढी		
18	रवपुरा		

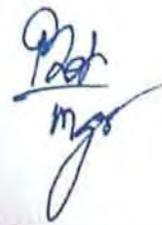
रिंकु कुमार
सहायक प्रबन्धक (जलदात)
यमुना एक्सप्रेसवे औद्योगिक प्राधिकरण

Prat
Mys

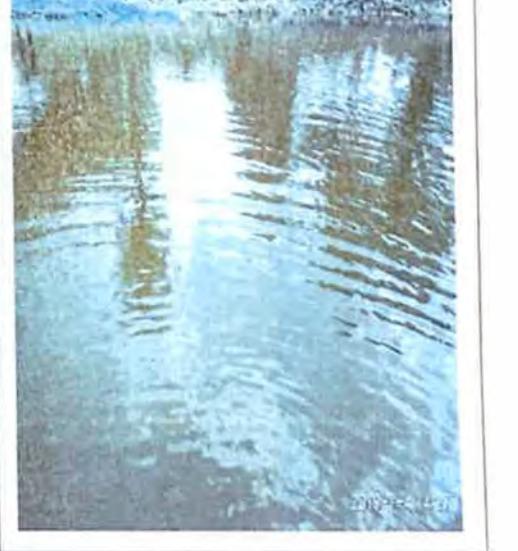
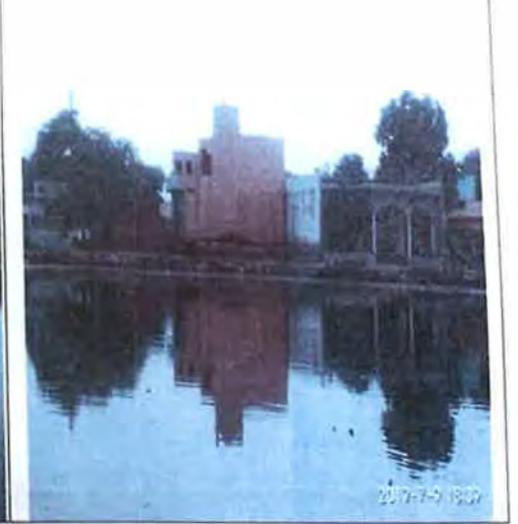
[Signature]

19	आकलपुर		
20	उतरावली		
21	माहम्मदपुर खेडा		


 रिंकु कुमार
 सहायक प्रबन्धक (उद्यान)
 यमुना एक्सप्रेसवे औद्योगिक विकास प्राधिकरण


 मजरा



22	रामपुर खादर		
23	मोती	 2019-7-2 14:30	 2019-7-4 14:30
24	भाईपुर	 2019-7-6 13:17	 2019-7-5 13:07

रिंजु कुमार
सहायक प्रबन्धक (समान)
यमुना एक्सप्रेसवे औद्योगिक विकास प्राधिकरण




25	अनीपुर		
26	लतीफपुर गारार		

रिंकु कुमार
 सहायक प्रयत्नाक (अधीन)
 धनुना एक्सप्रेसवे औद्योगिक प्राधिकरण

[Handwritten signature]

[Handwritten mark]

ANNEXURE R-7

यमुना एक्सप्रेसवे औद्योगिक विकास प्राधिकरण

द्वितीय तल, कॉर्पोरेट बिल्डिंग, ब्लॉक-पी-2, सेक्टर ओमेगा-1, ग्रेटर नोएडा सिटी-201308, यमुना एक्सप्रेसवे (उ.प्र.)

YEA/GM (P) /2022/ 588

DATED: 14.06.2022

निम्नलिखित कार्य हेतु केन्द्र सरकार/राज्य सरकार/केन्द्र शासित/अर्द्धशासित/सार्वजनिक उपक्रम का कार्य का फर्म से कम चार वर्ष का अनुभव रखने वाले/फर्म से ई-निविदाये आमंत्रित की जाती हैं। ई-प्रोक्वोरमेंट सोल्यूशन द्वारा निविदाये द्विस्तरीय पद्धति से खोली जायेंगी।

कार्य आदेश संख्या: साई.ई.ए./डी.सी.ई.ओ/149/2013 दिनांक 25 सितम्बर 2013 के अनुपालन में यमुना एक्सप्रेसवे औद्योगिक विकास प्राधिकरण की कार्यों में कर द्वारा बिल ऑफ क्वान्टिटी (बीओक्यूओ) पर डाले गये 10 प्रतिशत कम दरों तक 0.5 प्रतिशत प्रति एक प्रतिशत कम दर पर तथा उसके पर्याप्त 10 प्रतिशत से कम दरों पर 1.00 प्रतिशत प्रति एक प्रतिशत कम दर पर सिक्वोरिटी/परफॉर्मन्स गारन्टी प्राप्त की जायेगी तथा परफॉर्मन्स गारन्टी एफडीआर/सीडीआर/बैंक एफडीआर/एफडीआर के रूप में न्यूनतम संविदाकार द्वारा अनुबन्ध गठन से पूर्व देनी होगी, जो कार्य के अन्तिम बीजक होने के बाद वापिस होगी।

कार्य का नाम	अनुमानित लागत / निविदा प्रपत्र का मूल्य (अप्रतिदेय) घरोर घनराशि/ कार्य पूर्ण करने की अवधि	ई-प्रोक्वोरमेंट द्वारा ई-निविदा जारी करने की तिथि	ई-प्रोक्वोरमेंट द्वारा निविदा प्राप्ति की अन्तिम तिथि तथा समय, जिसके साथ टेंडर मूल्य व घरोर घनराशि की RTGS की रसीद संलग्न करनी है।	ई-प्रोक्वोरमेंट द्वारा ई-निविदा के प्रोक्लिकेशन खोलने की तिथि तथा समय	ई-प्रोक्वोरमेंट द्वारा ई-निविदा की प्राप्ति के बाद खोलने की तिथि तथा समय	ई-निविदा खोलने का स्थान
Maintenance of trees and shrubs on 20mtr wide green belt between 100mtr wide road and sec-20 in front of pocket D to H in sec-20 with two years year wc-hort	₹ 21.56 लाख ₹ 500.00+G.S.T ₹ 43,200.00 24 माह	27.06.2022	08.07.2022 सांय 5.00 बजे तक	11.07.2022 प्रातः 11.00 बजे तक	इसकी सूचना वेब साइट पर प्री-क्वलिफिकेशन बिड खुलने के 3 कार्य दिवस उपरान्त देवी जा सकती है।	कार्यालय निविदा सेल, प्रशासनिक मयन, कॉर्पोरेट बिल्डिंग, ब्लॉक पी-2, सेक्टर ओमेगा-1, ग्रेटर नोएडा
Maintenance of trees and shrubs on 20mtr wide green belt between 45mtr wide road and Jewar distributory in front of pocket k to r in sec-20 for two years year wc-hort	₹ 24.73 लाख ₹ 500.00+G.S.T ₹ 49,500.00 24 माह	27.06.2022	08.07.2022 सांय 5.00 बजे तक	11.07.2022 प्रातः 11.00 बजे तक	तदैव	तदैव
Plantation of trees, shrubs in balance 25mtr wide green belt on right side of road no.18 in sec-32 with two year maintenance of yeida Wc-hort.	₹ 26.30 लाख ₹ 500.00+G.S.T ₹ 56,600.00 24 माह	27.06.2022	08.07.2022 सांय 5.00 बजे तक	11.07.2022 प्रातः 11.00 बजे तक	तदैव	तदैव
Maintenance of trees and shrubs on 20mtr wide green belt between 24mtr wide road and Jewar distributory in front of pocket H to C in sec-20 with two year year wc-hort	₹ 30.58 लाख ₹ 500.00+G.S.T ₹ 61,200.00 24 माह	27.06.2022	08.07.2022 सांय 5.00 बजे तक	11.07.2022 प्रातः 11.00 बजे तक	तदैव	तदैव
Maintenance of trees and shrubs in internal roads in sec-20 (block-A,B AND C) for two year year wc-hort	₹ 44.90 लाख ₹ 1000.00+G.S.T ₹ 89,800.00 24 माह	27.06.2022	08.07.2022 सांय 5.00 बजे तक	11.07.2022 प्रातः 11.00 बजे तक	तदैव	तदैव
Dewatering and restoration of pond in zone-5 (bhaiapur, faleda banger, rampur khadar, anwargadh, momdabad kheda, Dhanpura mehandipur, siroli bangar, sultanpur) year Wc-6	₹ 82.05 लाख ₹ 1000.00+G.S.T ₹ 1,64,500.00 12 माह	27.06.2022	08.07.2022 सांय 5.00 बजे तक	11.07.2022 प्रातः 11.00 बजे तक	तदैव	तदैव
Dewatering & Restoration of pond in Zone-6 YEA (Village-Kallupura Jaunchara makshudpur Bhunna taga Muradgarhi Chakbeerampur Mayana Akalpur Bhikanpur & Bhora	₹ 89.98 लाख ₹ 1000.00+G.S.T ₹ 180,000.00 12 माह	28.06.2022	12.07.2022 सांय 5.00 बजे तक	13.07.2022 प्रातः 11.00 बजे तक	तदैव	तदैव
Maintenance of trees and shrubs on 100mtr wide road (road no 14 and 75mtr road (road No 17 & 18) and 50mtr and 25mtr wide green belt along Sector 32 for two years year Wc-Hort	₹ 97.74 लाख ₹ 1000.00+G.S.T ₹ 195,500.00 24 माह	28.06.2022	12.07.2022 सांय 5.00 बजे तक	13.07.2022 प्रातः 11.00 बजे तक	तदैव	तदैव
Construction of DS Nos (Type-A) & DS Nos (Type-B) Kiosks in Different Location YEA Wc-01	₹ 119.46 लाख ₹ 1000.00+G.S.T ₹ 2,30,000.00 09 माह	28.06.2022	12.07.2022 सांय 5.00 बजे तक	13.07.2022 प्रातः 11.00 बजे तक	तदैव	तदैव
Provision and Laying interlocking tiles including drain in Village-faleda Banger (including construction of drain) year Wc-06	₹ 105.07 लाख ₹ 1000.00+G.S.T ₹ 3,91,500.00 12 माह	28.06.2022	12.07.2022 सांय 5.00 बजे तक	13.07.2022 प्रातः 11.00 बजे तक	तदैव	तदैव

11	Construction of temporary approach road to village- nangla jhanu and other village for connectivity to Jewar by providing and laying Interlocking tiles in YEA WC-04	₹0.248.00 लाख ₹0.1500.00+ G.S.T ₹0.4,96,000.00 03 माह	28.06.2022	12.07.2022 सायं 5.00 बजे तक	13.07.2022 प्रातः 11.00 बजे तक	का
----	----------------------------------------------------------------------------------------------------------------------------------------------------------------------	----------------------------------------------------------------	------------	--------------------------------	-----------------------------------	----

नियम व शर्त:-

1. निविदा शुल्क एवं धरांहर धनराशि मात्र आर.टी.जी.एस. के माध्यम से निविदा में उल्लिखित बैंक खातों में ही जमा करायी जायेगी, जो की निर्धारित तिथि व समय तक
2. निविदा खोले जाने की तिथि, अवकाश घोषित होने की स्थिति में, निविदायें अगले कार्य दिवस में खोली जायेगी।
3. किसी भी निविदा अथवा समस्त निविदाओं को बिना कारण बताये निरस्त करने का अधिकार प्राधिकरण के पास सुरक्षित है।
4. निविदा प्रपत्र प्राधिकरण की वेबसाइट www.yamunaexpresswayauthority.com के निविदा लिंक पर उत्तर प्रदेश इलेक्ट्रानिक्स का <http://etender.up.nic.in> पर देखे जा सकते हैं। इच्छुक ठेकेदारों से अनुरोध है कि वे नियमित रूप से उक्त वेबसाइटों को देखते रहें क्योंकि निविदाओं के अथवा अतिरिक्त सूचना वेबसाइट पर ही उपलब्ध करायी जायेगी।

प्रतिलिपि :- निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु।

1. महाप्रबन्धक (वित्त)।
2. उप महाप्रबन्धक(परियोजना)
3. सम्बन्धित वरिष्ठ प्रबंधक (वर्क सर्किल-Technical/1/2/3/4/6/ASSET/HORTI.)।
4. वरिष्ठ प्रबन्धक (तकनीकी)।
5. प्रबन्धक (ई-टेंडर सेल/ तकनीकी)।

महाप्र

महाप्रबन्धक

13	Providing and fixing interlocking tile from master shahid busse to subhash busse in village - usmanpur YEA WC-06	₹0 10.55 लाख ₹0 500,000+ G.S.T ₹0 21,500.00 06 माह	21.06.2022	30.06.2022 साय 5.00 बजे तक	01.07.2022 प्रातरु 11.00 बजे तक	तदर्थ	तदर्थ
14	Providing and laying interlocking tiles and drain in village jafabad including construction of drain, yea WC-06	₹0 10.71 लाख ₹0 500,000+ G.S.T ₹0 21,500.00 05 माह	21.06.2022	30.06.2022 साय 5.00 बजे तक	01.07.2022 प्रातरु 11.00 बजे तक	तदर्थ	तदर्थ
15	Work of boundary wall of shahshah ghat in village atta guran yea WC-06	₹0 11.90 लाख ₹0 500,000+ G.S.T ₹0 24,000.00 06 माह	21.06.2022	30.06.2022 साय 5.00 बजे तक	01.07.2022 प्रातरु 11.00 बजे तक	तदर्थ	तदर्थ
16	Providing and fixing interlocking tile and construction of drain in village - parsohbalace work YEA WC-06	₹0 12.36 लाख ₹0 500,000+ G.S.T ₹0 25,000.00 03 माह	21.06.2022	30.06.2022 साय 5.00 बजे तक	01.07.2022 प्रातरु 11.00 बजे तक	तदर्थ	तदर्थ
17	RK Interlocking tile including Drain in Village - lanchana YEA WC-06	₹0 12.93 लाख ₹0 500,000+ G.S.T ₹0 26,000.00 06 माह	21.06.2022	30.06.2022 साय 5.00 बजे तक	01.07.2022 प्रातरु 11.00 बजे तक	तदर्थ	तदर्थ
18	Repairing work of shahshah ghat and panchayat ghat in village-mezokhera YEA WC-06	₹0 15.03 लाख ₹0 500,000+ G.S.T ₹0 30,000.00 06 माह	21.06.2022	30.06.2022 साय 5.00 बजे तक	01.07.2022 प्रातरु 11.00 बजे तक	तदर्थ	तदर्थ
19	Work of tile drain along main road utrawali to mehhammadpur junction in village utrawali, yea WC-06	₹0 15.55 लाख ₹0 500,000+ G.S.T ₹0 31,500.00 06 माह	21.06.2022	30.06.2022 साय 5.00 बजे तक	01.07.2022 प्रातरु 11.00 बजे तक	तदर्थ	तदर्थ
20	Providing and laying interlocking tile work in village Karol banger (main-nagla lanchan and nagla chandan) including construction of drain YEA WC-06	₹0 18.19 लाख ₹0 500,000+ G.S.T ₹0 36,500.00 04 माह	22.06.2022	04.07.2022 साय 5.00 बजे तक	05.07.2022 प्रातरु 11.00 बजे तक	तदर्थ	तदर्थ
21	Balance work of interlocking tile in village chahbeerampur including construction of drain YEA WC-06	₹0 19.10 लाख ₹0 500,000+ G.S.T ₹0 39,000.00 06 माह	22.06.2022	04.07.2022 साय 5.00 बजे तक	05.07.2022 प्रातरु 11.00 बजे तक	तदर्थ	तदर्थ
22	Construction of Road work panchayat ghat to main road and drain in village - kadapur, YEA WC-06	₹0 20.56 लाख ₹0 500,000+ G.S.T ₹0 41,500.00 06 माह	22.06.2022	04.07.2022 साय 5.00 बजे तक	05.07.2022 प्रातरु 11.00 बजे तक	तदर्थ	तदर्थ
23	Providing and laying interlocking tiles and drain in village doongapur eelka (dankaur to acheja main road), yea WC-06	₹0 21.31 लाख ₹0 500,000+ G.S.T ₹0 43,000.00 06 माह	22.06.2022	04.07.2022 साय 5.00 बजे तक	05.07.2022 प्रातरु 11.00 बजे तक	तदर्थ	तदर्थ
24	Construction of chabutra and shed for shahshah ghat and approach brick knur, road in village-Choski, YEA WC-06	₹0 21.31 लाख ₹0 500,000+ G.S.T ₹0 43,000.00 06 माह	22.06.2022	04.07.2022 साय 5.00 बजे तक	05.07.2022 प्रातरु 11.00 बजे तक	तदर्थ	तदर्थ
25	Construction of Brick Drain along main road in village Ajay Nagar YEA WC-06	₹0 21.71 लाख ₹0 500,000+ G.S.T ₹0 44,000.00 06 माह	22.06.2022	04.07.2022 साय 5.00 बजे तक	05.07.2022 प्रातरु 11.00 बजे तक	तदर्थ	तदर्थ
26	Providing and laying interlocking tiles work in village ramber including construction of drain, yea WC-06	₹0 22.58 लाख ₹0 500,000+ G.S.T ₹0 45,500.00 05 माह	22.06.2022	04.07.2022 साय 5.00 बजे तक	05.07.2022 प्रातरु 11.00 बजे तक	तदर्थ	तदर्थ
27	Providing and laying interlocking tiles on para both side in village choski, yea WC-06	₹0 23.15 लाख ₹0 500,000+ G.S.T ₹0 46,500.00 06 माह	23.06.2022	06.07.2022 साय 5.00 बजे तक	07.07.2022 प्रातरु 11.00 बजे तक	तदर्थ	तदर्थ
28	Providing and laying brick & tile on eastward bypass (Mada devchandur road in village - danapur, yea WC-06	₹0 24.74 लाख ₹0 500,000+ G.S.T ₹0 48,500.00 03 माह	23.06.2022	06.07.2022 साय 5.00 बजे तक	07.07.2022 प्रातरु 11.00 बजे तक	तदर्थ	तदर्थ
29	Providing and fixing interlocking tile in village chandrola and sharon khant YEA including construction of drain YEA WC-06	₹0 25.76 लाख ₹0 500,000+ G.S.T ₹0 52,000.00 06 माह	23.06.2022	06.07.2022 साय 5.00 बजे तक	07.07.2022 प्रातरु 11.00 बजे तक	तदर्थ	तदर्थ
30	Dewatering and Restoration of pond in village Banvatiba YEA WC-06	₹0 27.81 लाख ₹0 500,000+ G.S.T ₹0 56,000.00 12 माह	23.06.2022	06.07.2022 साय 5.00 बजे तक	07.07.2022 प्रातरु 11.00 बजे तक	तदर्थ	तदर्थ
31	Providing and laying dry brick (Hhadanja) interlocking tiles and brick drain in village (thak hhadanja), yea WC-06	₹0 28.09 लाख ₹0 560,000+ G.S.T ₹0 57,500.00 04 माह	23.06.2022	06.07.2022 साय 5.00 बजे तक	07.07.2022 प्रातरु 11.00 बजे तक	तदर्थ	तदर्थ

144-

13	Providing and laying brick to King the trough in village Chakri, YFA W.C. 05	₹ 10.55 लाख ₹ 2,500.00+ G.S.T ₹ 27,500.00 08 मीटर	21.06.2022	30.06.2022 साय 5.00 बजे तक	01.07.2022 प्रातरु 11.00 बजे तक	तदव	तदव
14	Providing and laying brick to King the trough in village Chakri, YFA W.C. 05	₹ 10.55 लाख ₹ 2,500.00+ G.S.T ₹ 27,500.00 08 मीटर	21.06.2022	30.06.2022 साय 5.00 बजे तक	01.07.2022 प्रातरु 11.00 बजे तक	तदव	तदव
15	Construction of boundary wall of the main channel in village Chakri, YFA W.C. 05	₹ 11.93 लाख ₹ 500.00+ G.S.T ₹ 24,000.00 06 मीटर	21.06.2022	30.06.2022 साय 5.00 बजे तक	01.07.2022 प्रातरु 11.00 बजे तक	तदव	तदव
16	Providing and laying brick to King the trough in village Chakri, YFA W.C. 05	₹ 12.30 लाख ₹ 500.00+ G.S.T ₹ 25,000.00 09 मीटर	21.06.2022	30.06.2022 साय 5.00 बजे तक	01.07.2022 प्रातरु 11.00 बजे तक	तदव	तदव
17	Providing and laying brick to King the trough in village Chakri, YFA W.C. 05	₹ 12.93 लाख ₹ 500.00+ G.S.T ₹ 26,000.00 06 मीटर	21.06.2022	30.06.2022 साय 5.00 बजे तक	01.07.2022 प्रातरु 11.00 बजे तक	तदव	तदव
18	Providing and laying brick to King the trough in village Chakri, YFA W.C. 05	₹ 15.03 लाख ₹ 500.00+ G.S.T ₹ 30,000.00 06 मीटर	21.06.2022	30.06.2022 साय 5.00 बजे तक	01.07.2022 प्रातरु 11.00 बजे तक	तदव	तदव
19	Providing and laying brick to King the trough in village Chakri, YFA W.C. 05	₹ 15.55 लाख ₹ 500.00+ G.S.T ₹ 31,500.00 06 मीटर	21.06.2022	30.06.2022 साय 5.00 बजे तक	01.07.2022 प्रातरु 11.00 बजे तक	तदव	तदव
20	Providing and laying brick to King the trough in village Chakri, YFA W.C. 05	₹ 18.19 लाख ₹ 500.00+ G.S.T ₹ 36,500.00 04 मीटर	22.06.2022	04.07.2022 साय 5.00 बजे तक	05.07.2022 प्रातरु 11.00 बजे तक	तदव	तदव
21	Providing and laying brick to King the trough in village Chakri, YFA W.C. 05	₹ 19.18 लाख ₹ 500.00+ G.S.T ₹ 39,000.00 06 मीटर	22.06.2022	04.07.2022 साय 5.00 बजे तक	05.07.2022 प्रातरु 11.00 बजे तक	तदव	तदव
22	Construction of road work panchayat in village Chakri, YFA W.C. 05	₹ 20.56 लाख ₹ 500.00+ G.S.T ₹ 41,500.00 08 मीटर	22.06.2022	04.07.2022 साय 5.00 बजे तक	05.07.2022 प्रातरु 11.00 बजे तक	तदव	तदव
23	Providing and laying brick to King the trough in village Chakri, YFA W.C. 05	₹ 21.31 लाख ₹ 500.00+ G.S.T ₹ 43,000.00 06 मीटर	22.06.2022	04.07.2022 साय 5.00 बजे तक	05.07.2022 प्रातरु 11.00 बजे तक	तदव	तदव
24	Construction of brick to King the trough in village Chakri, YFA W.C. 05	₹ 21.31 लाख ₹ 500.00+ G.S.T ₹ 43,000.00 06 मीटर	22.06.2022	04.07.2022 साय 5.00 बजे तक	05.07.2022 प्रातरु 11.00 बजे तक	तदव	तदव
25	Construction of brick to King the trough in village Chakri, YFA W.C. 05	₹ 21.71 लाख ₹ 500.00+ G.S.T ₹ 44,000.00 06 मीटर	22.06.2022	04.07.2022 साय 5.00 बजे तक	05.07.2022 प्रातरु 11.00 बजे तक	तदव	तदव
26	Providing and laying brick to King the trough in village Chakri, YFA W.C. 05	₹ 22.58 लाख ₹ 500.00+ G.S.T ₹ 45,500.00 05 मीटर	22.06.2022	04.07.2022 साय 5.00 बजे तक	05.07.2022 प्रातरु 11.00 बजे तक	तदव	तदव
27	Providing and laying brick to King the trough in village Chakri, YFA W.C. 05	₹ 23.15 लाख ₹ 500.00+ G.S.T ₹ 46,500.00 06 मीटर	23.06.2022	00.07.2022 साय 5.00 बजे तक	07.07.2022 प्रातरु 11.00 बजे तक	तदव	तदव
28	Providing and laying brick to King the trough in village Chakri, YFA W.C. 05	₹ 24.24 लाख ₹ 500.00+ G.S.T ₹ 49,500.00 03 मीटर	23.06.2022	00.07.2022 साय 5.00 बजे तक	07.07.2022 प्रातरु 11.00 बजे तक	तदव	तदव
29	Providing and laying brick to King the trough in village Chakri, YFA W.C. 05	₹ 25.76 लाख ₹ 500.00+ G.S.T ₹ 52,000.00 06 मीटर	23.06.2022	00.07.2022 साय 5.00 बजे तक	07.07.2022 प्रातरु 11.00 बजे तक	तदव	तदव
30	Dewatering and restoration of 2 pond in village Chakri, YFA W.C. 05	₹ 27.03 लाख ₹ 500.00+ G.S.T ₹ 56,000.00 12 मीटर	23.06.2022	00.07.2022 साय 5.00 बजे तक	07.07.2022 प्रातरु 11.00 बजे तक	तदव	तदव
31	Providing and laying brick to King the trough in village Chakri, YFA W.C. 05	₹ 28.09 लाख ₹ 500.00+ G.S.T ₹ 57,500.00 09 मीटर	23.06.2022	00.07.2022 साय 5.00 बजे तक	07.07.2022 प्रातरु 11.00 बजे तक	तदव	तदव

46	Providing and laying interlocking tiles and construction of drain in village shra. W.C-06	₹ 32.60 लाख ₹ 500,000 + G.S.T ₹ 66,000.00 09 माह	24.06.2022	06.07.2022 साय 5.00 बजे तक	07.07.2022 प्रातरु 11.00 बजे तक	तदंग	तदंग
47	Providing and laying of kharsa work in village Farah (Payer) home to primary school, YA W.C-06	₹ 32.90 लाख ₹ 500,000 + G.S.T ₹ 66,000.00 12 माह	23.06.2022	06.07.2022 साय 5.00 बजे तक	07.07.2022 प्रातरु 11.00 बजे तक	तदंग	तदंग
48	Providing and laying interlocking tiles and drain in village bhutta, ya W.C-06	₹ 41.71 लाख ₹ 500,000 + G.S.T ₹ 83,500.00 09 माह	24.06.2022	07.07.2022 साय 5.00 बजे तक	08.07.2022 प्रातरु 11.00 बजे तक	तदंग	तदंग
49	Cost of interlocking tile material radha trishan mandir and madura including drain in village. (ya) dandkur ya W.C-06	₹ 47.15 लाख ₹ 500,000 + G.S.T ₹ 94,500.00 09 माह	24.06.2022	07.07.2022 साय 5.00 बजे तक	08.07.2022 प्रातरु 11.00 बजे तक	तदंग	तदंग
50	Providing and laying interlocking tiles and construction of drain in village mutana (balance work) ya W.C-06	₹ 57.89 लाख ₹ 1,000,000 + G.S.T ₹ 1,00,000.00 09 माह	24.06.2022	07.07.2022 साय 5.00 बजे तक	08.07.2022 प्रातरु 11.00 बजे तक	तदंग	तदंग
51	Remaining interlocking tile work in village thasara ya (including construction of drain) ya W.C-06	₹ 54.27 लाख ₹ 1,000,000 + G.S.T ₹ 1,02,000.00 09 माह	24.06.2022	07.07.2022 साय 5.00 बजे तक	08.07.2022 प्रातरु 11.00 बजे तक	तदंग	तदंग
52	Providing and laying interlocking tiles and repair of panchayat ghar in village- shabla mustatabad (including construction of drain) ya W.C-06	₹ 56.73 लाख ₹ 1,000,000 + G.S.T ₹ 1,13,500.00 09 माह	24.06.2022	07.07.2022 साय 5.00 बजे तक	08.07.2022 प्रातरु 11.00 बजे तक	तदंग	तदंग
53	Cost of boundary wall for 3 nos 11.5 KV electric substation in pocket-1 and 1 in sec-13, YA W.C-01	₹ 60.33 लाख ₹ 1,000,000 + G.S.T ₹ 1,21,000.00 06 माह	24.06.2022	07.07.2022 साय 5.00 बजे तक	08.07.2022 प्रातरु 11.00 बजे तक	तदंग	तदंग
54	Providing and laying interlocking tiles and drain in village- bhapur brahman (including construction of drain) ya W.C-06	₹ 66.24 लाख ₹ 1,000,000 + G.S.T ₹ 1,32,500.00 09 माह	24.06.2022	07.07.2022 साय 5.00 बजे तक	08.07.2022 प्रातरु 11.00 बजे तक	तदंग	तदंग

नियम 2.2.1

- निविदा मुक्त एवं परस्पर प्रतस्पर्धी मात्र अनटीसीएस के माध्यम से निविदा में उत्तेजित बैंक खाता में ही जमा करायी जायेगी, जो की निर्धारित तिथि य समय तक धाली जानी होगी।
 निर्दिष्ट मूल्य वाले का निविदा अंशकम गरित होने की स्थिति में, निविदाये अगले कार्य दिवस में धाली जायेगी।
 प्रस्ताव को निविदा अंशकम करके निविदाओं को बिना कारण बताये निरस्त करने का अधिकार प्राधिकरण के पास सुरक्षित है।
 निविदा प्रस्ताव प्रेषित करने के सम्बन्ध में www.yamunaexpresswayauthority.com के निविदा लिंक पर उत्तर प्रदेश इलेक्ट्रॉनिक्स कारपोरेशन की वेबसाइट <http://etenders.up.nic.in> पर दृष्ट आ सकते हैं। इत्युक्त टेण्डरों से अनुरोध है कि वे नियमित रूप से उक्त वेबसाइटों को देखते रहें क्योंकि निविदाओं के सान्त्व में कोई बदलाव प्रस्ताव को निविदा अंशकम करके पर ही उपलब्ध करायी जायेगी।

प्रतिनिधि :- निम्नलिखित का सूचना एवं आवश्यक कार्यवाही हेतु।

1. महाप्रबन्धक (वित्त)।
2. उप महाप्रबन्धक (परियोजना)।
3. सहायक वरिष्ठ प्रबंधक (नकल-Technical/1/2/3/4/6/ASSET/HORTL)।
4. वरिष्ठ प्रबंधक (संरचना)।
5. प्रबंधक (ई-टेण्डर सेल/ कम्प्यूटर)।

(405)
17.06.2022
महाप्रबन्धक (परियोजना)
अक्षय

(405)
महाप्रबन्धक (परियोजना)
अक्षय

14	Barbed wire fencing work of 50mtr Wide green belt along 100mtr wide road no 13 in Yamuna Expressway	₹ 26.95 लाख ₹ 50000+G.S.T ₹ 541000.00 05 माह	30.06.2022	12.07.2022 साय 5.00 बजे तक	13.07.2022 प्रातः 11.00 बजे तक	तदर्थ	तदर्थ
14	Providing and laying Interlocking Tiles & Drain in Village-Kadalpur WC-06	₹ 93.91 लाख ₹ 1000.00+G.S.T ₹ 188,000.00 12 माह	30.06.2022	12.07.2022 साय 5.00 बजे तक	13.07.2022 प्रातः 11.00 बजे तक	तदर्थ	तदर्थ
15	Construction work of Shamshanghat (chabutra and shed) and Interlocking tile work in village Wailana, YEA WC-06	₹ 54.13 लाख ₹ 1000.00+G.S.T ₹ 109000.00 06 माह	30.06.2022	12.07.2022 साय 5.00 बजे तक	13.07.2022 प्रातः 11.00 बजे तक	तदर्थ	तदर्थ
16	Providing and fixing Interlocking Tiles in village Kallupura (including construction of drain) YEA WC-6	₹ 47.83 लाख ₹ 500.00+G.S.T ₹ 96000.00 12 माह	30.06.2022	12.07.2022 साय 5.00 बजे तक	13.07.2022 प्रातः 11.00 बजे तक	तदर्थ	तदर्थ

नियम त शर्त:-

1. निविदा शुल्क एवं धरोहर धनराशि मात्र आर.टी.जी.एस. के माध्यम से निविदा में उल्लेखित बैंक खातों में ही जमा करायी जायेगी, जो की निर्धारित तिथि व समय तक डाली जानी होगी।
2. निविदा खोलने की तिथि, अवकाश घोषित होने की स्थिति में, निविदाये अगले कार्य दिवस में खोली जायेगी।
3. किसी भी निविदा अथवा समस्त निविदाओं को बिना कारण बताये निरस्त करने का अधिकार प्राधिकरण के पास सुरक्षित है।
4. निविदा प्रपत्र प्राधिकरण की वेबसाइट www.yamunaexpresswayauthority.com के निविदा लिंक पर उत्तर प्रदेश इन्फ्रास्ट्रक्चर कारपोरेशन की वेबसाइट <http://etender.up.nic.in> पर देखे जा सकते हैं। इच्छुक टेकंदारों से अनुरोध है कि वे नियमित रूप से उक्त वेबसाइटों को देखते रहें क्योंकि निविदाओं के समय में कोई संशोधन अथवा अतिरिक्त सूचना वेबसाइट पर ही उपलब्ध करायी जायेगी।

प्रतिलिपि :- निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु।

महाप्रबन्धक (परियोजना)

1. महाप्रबन्धक (वित्त)।
2. उप, महाप्रबन्धक (परियोजना)।
3. सम्बन्धित वरिष्ठ प्रबंधक (वर्क सर्किट-Technical/1/2/3/4/6/ASSET/HORT)।
4. वरिष्ठ प्रबन्धक (तकनीकी)।
5. प्रबन्धक (ई-टेंडर सोल/ तकनीकी)।

(441)
20.6.2022
महाप्रबन्धक (परियोजना)

From: [Mohit Sharma](#)
To: akashvashishtha.06@gmail.com
Cc: [Pranav Tanwar](#); [Mahipal Rawat](#); [Prem Prakash Tiwari](#)
Subject: Anand Arya - NGT - O.A. No. 630 of 2023
Date: 13 February 2024 21:42:59
Attachments: [Counter affidavit on behalf of Respondent No. 10 in OA 630 of 2023.pdf](#)
[image001.png](#)
[image002.png](#)

Dear Mr. Vashishtha,

We represent Respondent No. 10, the Yamuna Expressway Industrial Development Authority, in the aforementioned matter.

Please find enclosed a copy of the Reply filed on behalf of Respondent No. 10 for your consideration.

Best Regards,

Mohit Sharma

Associate



B-303, 3rd Floor, Ansal Plaza, Hudco Place,
August Kranti Marg, New Delhi – 110049, India
D: +91 11 4311 0678 | M: +91 7976355023 | B: +91 11 4311 0600
mohit.sharma@jsalaw.com | www.jsalaw.com



Please consider the environment before printing.

CONFIDENTIALITY INFORMATION AND DISCLAIMER

This communication being sent by the offices of JSA is privileged and confidential and is directed to and for the use of the addressee only. If this message reaches anyone other than the intended recipient, we request the reader not to reproduce, copy, disseminate or in any manner distribute it. We further request such recipient to notify us immediately by return email and delete the original message. JSA does not guarantee the security of any information transmitted electronically and is not liable for the proper, timely and complete transmission thereof. Opinions, conclusions and other information in this communication that do not relate to the official business of JSA are neither given nor endorsed by it.